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SEPARATE PAGINO IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

### Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

#### COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

The 4th October 1944

No. 3695—III-C.-5/44-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
C. G. NAIR

Secretary to Government

#### IMPORT TRADE CONTROL New Delhi, 1st July 1943

No. 23-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to cancel the notifications of the Government of India in the Department of Commerce Nos. 25-I.T.C./40, dated the 31st December 1940, 56-I.T.C./41, dated the 23rd August 1941 and 22-I.T.C./42, dated the 28th March, 1942, and to prohibit the bringing into British India by sea, land or air from any place outside India of any goods of the descriptions specified in the Schedule hereto annexed, except the following, namely:—

(i) any goods imported by the Central Government for Defence purposes;

(ia) and goods imported by the Central Government or a Provincial Government (including a Chief Commissioner) orders in respect of which are placed through the India Store Department in the United Kingdom;

(ii) any goods imported for transshipment to, or in bond for re-export to, any country outside India, or in transit through India by post, or redirected by post outside India without leaving the custody of the Postal Department;

(iii) any goods imported by an individual, either as passenger's baggage or through the post, for the private and personal use of the importer;

(iv) goods of any description the importation of which is covered by an import licence issued in pursuance of the Machine Tool Control Order, 1941;

(v) any goods imported by the Government of the United States of America either for the use of the American Forces in India, or for transit through India for the use of American Forces in other countries;

(vi) Defence supplies for the Republic of China;

(vii) any goods covered by an Open General Licence issued by the Central Government;

(viii) any goods of the description specified in Part I of the Schedule which are covered by a special licence issued by the Steel Import Controller or by a Deputy Steel Import Controller or Assistant Steel Import Controller appointed in this behalf by the Central Government;

(ix) goods of any description other than those specified in Part I of the Schedule which are covered by a special licence issued by the Chief Controller of Imports appointed in this behalf by the Central Government;

(x) any goods of the descriptions specified in Part II of the Schedule which are covered by a special licence issued by the Deputy Chief Controller of Imports at Calcutta appointed in this behalf by the Central Government;

(xi) any goods of the descriptions specified in Part III of the Schedule which are covered by a special licence issued by the Deputy Chief Controller of Imports at Bombay appointed in this behalf by the Central Government;

(xii) any goods of the descriptions specified in Part IV of the Schedule which are covered by a special licence issued by an Import Trade Controller appointed in this behalf by the Central Government;

(xiii) any goods of the descriptions specified in the Schedule which are covered by a special licence issued by

any officer specially authorised in this behalf by the Central Government:

Provided that nothing in these exceptions shall prejudice the application to any goods of any other prohibition or regulation affecting the import of goods that may be in force at the time when such goods are imported.

#### SCHEDULE

[N.B.—Each entry in column (2) has the same meaning as in the item of the First Schedule to the Indian Tariff Act, 1934 (XXXII of, 1934), specified against it in column (3) being the item which applies wholly or in part, to the entry in column (2).]

#### PART I

(Applications for Special licences to be directed to the Steel Import Controller)

| Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|---|---|
| (1)        | (2)   | (3)   |
| 1          | Calcium Molybdate, Nolyto and other molybdenum products.  | 28 and 70 (1)                                     |
| 2          | Ferro-Tungsten .. .. .  | 63 (1)  |
| 3          | Ferro-Molybdenum .. .. .  | 63 (1)  |
| 4          | Ferro-Vanadium .. .. .  | 63 (1)  |
| 5          | Ferro-Titanium .. .. .  | 63 (1)  |
| 6          | Ferro-Phosphorus .. .. .  | 63 (1)  |
| 7          | Ferro-Columbium (also known as Ferro-Niobium).  | 63 (1)  |
| 8          | Ferro-Selenium .. .. .  | 63 (1)  |
| 9          | Ferro-Silicon .. .. .   | 63 (1)  |
| 10         | Ferro-Chrome .. .. .  | 63 (1)  |
| 11         | Refined ferro-manganese (all grades below 3 per cent carbon).   | 63 (1)  |
| 12         | Silico-Manganese .. .. .  | 63 (1)  |
| 13         | Silico-Spiegel .. .. .  | 63 (1)  |
| 14         | Ferro-Silicon-Zirconium .. .. .   | 63 (1)  |
| 15         | Iron or steel angle, channel, tee flat beam or joist, zed, trough and piling.   | 63 (2)  |
| 16         | (a) Iron or steel rounds, rods, squares, hexagons, and other sections and shapes (and whether black or bright).<br>(b) High speed, alloy and carbon tool steel sections, stainless and heat resisting steels.             | 63 (3), 63 (14), 63 (19), 63 (20), and 63 (25)    |
| 17         | Iron or steel pipes and tubes and fittings therefor including valves and boiler tubes cut to shape and size.  | 63 (6), 63 (17), 63 (18) and 72 (3)               |
| 18         | Iron or steel plates, medium plates, sole plates, terne plates, black plates, silver finished plates including cast iron plates.  | 63 (7), 63 (19) and 63 (20)                       |
| 19         | Steel ingots and iron or steel, blooms, billets and slabs excluding pieces of less than 1½ inches square or thick.  | 63 (8)  |
| 20         | Iron or steel structures, fabricated partially or wholly if made mainly or wholly of iron or steel bars, sections, plates or sheets for the construction of buildings and colliery arches or pit props and parts thereof. | 63 (9) and 63 (28)                                |
| 21         | Steel tinplates and tinned sheets, including tin taggers, and cuttings of such plates, sheets or taggers.   | 63 (10)   |
| 22         | Iron and steel bolts, nuts, set screws, machine screws and machine studs.   | 63 (12), 75 (1) and 75 (5)                        |
| 23         | Iron and steel hoops and strips .. .. .   | 63 (14)   |
| 24         | Iron or steel rivets .. .. .  | 63 (15)   |
| 25         | Iron or steel nails and washers all sorts not otherwise specified.  | 63 (16)   |
| 26         | Iron or steel sheets, coated and uncoated, less than 3 millimetres including galvanised, lead-coated and collactite sheets.   | 63 (20) and 63 (28)                               |
| 27         | Iron or steel rails, sleepers or fishplates for railways and tramways.  | 63 (21), 63 (22), and 63 (23)                     |
| 28         | Malleable iron rail clips .. .. .   | 63 (22)   |
| 29         | Iron or steel wire rope and wire strand .. .. .   | 63 (24)   |
| 30         | Iron or steel wire whether plain or barbed (excluding uncoated electrodes)  | 63 (24) and 69 (25)                               |
| 31         | Iron or steel wire nails .. .. .  | 63 (25)   |
| 34         | Iron or steel wire rods coated or uncoated (excluding electrodes).  | 63 (8), 63 (25) and 63 (28)                       |
| 35         | Iron or steel wire netting .. .. .  | 63 (28)   |

| Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 | Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|--|---|------------|---|---|
| (1)        | (2)  | (3)   | (1)        | (2)   | (3)   |
| 36         | Iron or steel wire chain link fencing, wire mesh wire staples (excluding machine staples) and boot and shoe grindery.  | 63(16), 66 (25), 63 (28), 70, 71, 72 (3) and 87   | 20         | <i>Small tools and hand tools</i><br>(1) Metal working tools<br>(2) Wood working tools :—<br>(i) Saws.<br>(ii) Cutters<br>(3) The following Hand-tools :—<br>Blades, Hacksaw.<br>Cutters, glass.<br>Dressers, emery wheel.<br>Expanders, tube.<br>Files.<br>Rasps.<br>Saws.   | 71 and 72 (3)<br>71 and 72 (3)                    |
| 37         | Shell steel .. .. .  | 63 (28)   |            |   |   |
| 38         | Iron or steel castings, forgings, stampings, steel chains and forged steel balls.  | 63 (28)   |            |   |   |
| 39         | Steel die blocks .. .. .   | 63 (28)   |            |   |   |
| 40         | Unmachined wrought iron and iron castings in all forms.  | 63 (28)   |            |   |   |
| 41         | Copper wrought .. .. .   | 64  |            |   |   |
| 42         | Copper scrap .. .. .   | 64 (1)  |            |   |   |
| 43         | Lead, wrought, the following articles, namely pipes and tubes and sheets other than sheets for tea chests.   | 67  |            |   |   |
| 44         | Zinc or spelter including zinc scrap, in all forms excluding manufactures thereof.   | 68 and 68 (1)                                     | 21         | <i>Precision and measuring tools</i><br>The following precision and measuring tools :—<br>(1) Micrometers.<br>Universal Surface Gauges.<br>Vernier Height Gauges.<br>Vernier Depth Gauges.<br>Micrometer Depth Gauges.<br>Rule Depth Gauges.<br>Planer and Shaper Gauges.<br>Taper Parallel Gauges.<br>Screw Pitch Gauges.<br>Fillet and Radius Gauges.<br>Feeler Gauges.<br>Thickness Gauge Stocks.<br>Twist Drill and Machine Screw Tap Gauges.<br>Calliper and Wire Gauges.<br>Drill and Wire Gauges.<br>Jobber's Drill Gauges.<br>Drill point and Depth Gauges.<br>Rolling Mill Gauges.<br>English Standard Wire Gauges.<br>Dial Gauges.<br>Dial Test Indicators.<br>Lathe Test Indicator.<br>Straight Edges.<br>Indicator Attachments.<br>Vernier Callipers.<br>Universal Bevel Protractors.<br>Protractors.<br>Combination Sets.<br>Stainless Steel Draftsman's Protractors.<br>Gear-tooth Verniers.<br>Speed Indicators.<br>Hardened and Ground Steel Parallels.<br>Die maker's Squares.<br>Hardened Steel Squares.<br>Combination Squares.<br>Universal Bevels.<br>Automatic Centre Punches.<br>Combination Calliper and dividers.<br>Steel Rules.<br>Measuring Tapes.<br>Feeler Gauge Strip. | 71, 72 (3) and 77                                 |
| 45         | Tin block .. .. .  | 69  |            |   |   |
| 46         | Brass, bronze and similar alloys, wrought or in the form of scrap, excluding chemical or imitation gold.   | 70  |            |   |   |
| 47         | Copper, unwrought .. .. .  | 70 (1)  |            |   |   |
| 48         | Nickel, including nickel scrap, in all forms, excluding manufactures thereof.  | 70 (1)  |            |   |   |
| 49         | All alloys of copper, and scrap of such alloys in all forms, excluding manufactures thereof.   | 70 (1)  |            |   |   |
| 50         | Monel Metal .. .. .  | 70 (1)  |            |   |   |
| 51         | Tungsten Metal Powder and other Tungsten products.   | 70 (1)  |            |   |   |
| 52         | Molybdenum Metal Powder .. .. .  | 70 (1)  |            |   |   |
| 53         | Calcium-Manganese-Silicon, and Calcium Silicide.   | 70 (1) and 87                                     |            |   |   |
| 54         | Screw with gimlet points .. .. .   | 71  |            |   |   |
| 55         | Steel earth wire for hydro-electric installations  | 72 (3)  |            |   |   |
| 55A        | Rolling Rolls for steel works (whether of cast iron, cast steel or forged).  | 72 (3)  |            |   |   |
| 56         | Fabricated iron and steel sheets imported for the construction of coal tubes, and fabricated galvanised iron sheets for roofing railway wagons.  | 74  |            |   |   |
| 57         | Iron or steel tyres, axles, wheels and buffers for locomotives, wagons and carriages, whether for railways or tramways; and iron or steel railway or tramway springs, whether laminated or coiled. | 72 (3), 74, 74 (1), 74(3), 75 and 75 (4)          |            |   |   |
| 58         | Locomotive piston rods, motion parts .. .. .   | 72 and 72 (3)                                     |            |   |   |

## PART II

(Applications for special licences to be directed to the Deputy Chief Controller of Imports, Calcutta)

| Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 | Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|--|---|------------|--|---|
| (1)        | (2)  | (3)   | (1)        | (2)  | (3)   |
| 1          | Dry battery wax, red and black, wooden separators and sealing compound for batteries and accumulators.   | 15 and 87   | (2)        | Toolmaker's buttons .. .. .  | 71  |
| 2          | Tea chests and parts and fittings thereof excluding aluminium tea chest linings and tea chests containing aluminium.   | 40 (3)  |            | <i>Abrasives</i>   |   |
| 3          | Raw Manila Hemp (fibre) .. .. .  | 46 (4)  | 22         | Sand papers and glass papers .. .. .   | 30  |
| 4          | Raw hemp excluding raw Manila Hemp fibre   | 46 (4)  | 23         | Valve grinding pastes and Compounds .. .. .  | 32 (3)  |
| 5          | Raw Sisal fibre .. .. .  | 46 (5)  | 24         | Grinding wheels and segments, abrasive grinding belts, rolls and discs.  | 72 (3)  |
| 6          | Aloe fibre .. .. .   | 46 (5)  | 25         | Carborundum, files, abrasive bricks, emery powder, emery grain, emery cloth, emery paper, abrasive grain and carborundum powder.                       | 87  |
| 7          | Sisal yarn .. .. .   | 53  |            | <i>Crucibles</i>   |   |
|            | <i>Packing and jointing materials</i>  |   | 26         | (1) Graphite crucibles for pit fired furnaces .. .. .  | 87  |
| 7A         | Asbestos manufactures not otherwise specified  | 58 (1)  |            | (2) Graphite crucibles for tilting furnaces .. .. .  | 72 (c) and 87                                     |
| 7B         | Packing—Engines and Boiler all sorts not otherwise specified.  | 58 (2)  |            | (3) Carborundum crucibles for pit fired furnaces.  | 87  |
| 7C         | Steam, Pneumatic and Hydraulic Packings for all machinery.   | 72 (3)  |            | (4) Carborundum crucibles for tilting furnaces.  | 72 (c) and 87                                     |
| 8          | Ready-made boiler packing .. .. .  | 72 (3)  |            | <i>Belting</i>   |   |
|            | <i>Metals and manufactures thereof</i>   |   | 27         | Belt cement .. .. .  | 32 (3)  |
| 9          | Iron and Steel, and articles made thereof excepting those covered by Parts I, IV and V of this Schedule (including coated and uncoated electrodes, bolt rod and wire). | 63, 63 (1) to 63 (28)                             | 27A        | Belt Dressings .. .. .   | 32 (3) and 33                                     |
| 10         | Manufactures of copper, excluding scrap .. .. .  | 64  | 28         | Belting for machinery, all sorts, including belt laces and belt fasteners.   | 50 (3) and 72                                     |
| 11         | German silver, including nickel silver .. .. .   | 65  |            | <i>Machinery</i>   |   |
| 12         | Aluminium circles, sheets and other manufactures not otherwise specified.  | 66  | 29         | Power driven road rollers and tractors, and component parts thereof.   | 72 (a) and 72 (3)                                 |
| 13         | Unwrought ingots, blocks and bars of aluminium.  | 66 (1)  | 30         | Diesel engines of all types, and component parts thereof.  | 72 (a) and 72 (3)                                 |
| 14         | Lead sheets for tea chests .. .. .   | 67 (1)  | 31         | Petrol and Kerosene engines of all types (excluding automobile units) and component parts thereof.   | 72 (a) and 72 (3)                                 |
| 15         | Zinc or spelter, manufactured, not otherwise specified excluding scrap.  | 68  | 31A        | Vertical Boilers of all types up to 12 N. H. P.  | 72 (a)  |
| 16         | Manufactures of brass, bronze and similar alloys, not otherwise specified, excluding scrap and chemical or imitation gold.   | 70  | 31B        | Dry shell type boilers .. .. .   | 72 (a)  |
| 17         | All sorts of metals other than iron and steel and manufactures thereof, not otherwise specified excluding those mentioned in Parts I, IV and V of the Schedule.        | 70 (1)  | 32         | Motors and generators of any type or design, and component parts thereof.  | 72 (b) and 72 (3)                                 |
| 18         | Racks for withering of tea leaf .. .. .  | 71 (6)  | 33         | Pneumatic plants consisting of primemovers and auxiliary equipment including parts thereof and portable electric tools of all kinds and parts thereof. | 72 (b), 72 (3) and 72 (6)                         |
|            | <i>Bearings</i>  |   | 33A        | Industrial Exhaust fans and blowers .. .. .  | 72 (b), 72 (3) and 72 (6)                         |
| 19         | (1) Ball and roller bearings .. .. .   | 71 and 72 (3)                                     |            |  |   |
|            | (2) Taper bearings .. .. .   | 75 (1), 75 (3) and 75 (4)                         |            |  |   |

| Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 | Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|---|---|------------|--|---|
| (1)        | (2)   | (3)   | (1)        | (2)  | (3)   |
| 33B        | Compressors air or gas portable or Stationary, but not being imported as an integral part of any spray painting, a refrigerating or air conditioning equipment or as component part of any engine.  | 72 (b), 72 (3) and 72(6).                         | 37 (1)     | The following textile machinery and apparatus by whatever power operated when required for jute and hemp Textile Industries, namely, healds; heald cords and heald knitting needles; reeds and shuttles; warp and weft preparation machinery and looms; bobbines; dobbies; jacquard machines; jacquard hardness linen cords; jacquard cards; punching plates for jacquard cards; warping mills; multiple box sleys; solid border sleys; tape sleys; swivel sleys; tape looms; heald knitting machines; dobby cards; lattices and lags for dobbies; sizing machines; doubling machines; cone winding machines; piano card cutting machines; harness building frames; card lacing frames; drawing and denting hooks; sewing thread balls making machines; cumbli finishing machinery; hank boilers; mail eyes, lingoos, take-up motions, temples and pickers; picking bands; picking sticks; printing machines.  | 72 (1)  |
| 34         | Power driven pumps, and component parts thereof excluding trailer pumps.  | 72(b), 72(3) and 72(6).                           | 37 (2)     | Component parts as defined in import Tariff Item No. 72 (3) of Machinery specified in clause (1) above, excluding those covered by Serial No. 63 of Part V of this Schedule.   | 72 (3)  |
| 34A        | Polishing bobs and wheels, scratch brushes and scouring brushes which are component parts of polishing machines.  | 72 (3) and 72 (6).                                | 37A        | The following component parts of machinery when required for the Railways:—<br>Component parts not otherwise specified in this Schedule, if machinery, as defined in item 72 (a) of the First Schedule to the Indian Tariff Act, 1934, namely, such parts only as are essential for the working of the machine or apparatus and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose; and excluding articles covered by the Machine Tool Control Order, 1941: Provided that the articles which do not satisfy this condition shall also be deemed to be component parts of the machine to which they belong if they are essential to its operation and are imported with it in such quantities as may appear to the Collector of Customs to be reasonable.  | 72 (3)  |
| 35         | Manual operated pumps and component parts thereof excluding stirrup pumps.  | 72 (6)  |            |  |   |
| 36         | The following articles of machinery not being specified in the Machine Tool Control Order, 1941 or otherwise specified in this schedule when required for jute industry, hemp industry, tea industry, iron and steel production works, electric supply undertakings, mines and quarries, agriculture, road making and haulage:  |   |            |  |   |
|            | (1) Primemovers, boilers, locomotive engines and tenders for the same portable engines, (including fire engines), and other machines in which the primemover is not separable from the operative parts;   | 72(a)   |            |  |   |
|            | (2) Machines and sets of machines to be worked by electric, steam, water, fire or other power, not being manual or animal labour, or which before being brought into use require to be fixed with reference to other moving parts;  | 72(b)   |            |  |   |
|            | (3) Apparatus and appliances not to be operated by manual or animal labour, which are designed for use in an industrial system as parts indispensable for its operation and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose;  | 72 (c)  |            |  |   |
|            | (4) Control gear (other than electric), self acting or otherwise, and transmission gear (other than electric) designed for use with any machinery above specified, including driving chains, but excluding driving ropes not made of cotton and belting.  | 72 (d)  |            |  |   |
|            | (5) Component parts, as defined in import Tariff-Item No. 72 (3), of machinery specified in clauses (1), (2), (3) and (4) above excluding those covered by Serial No. 63 of Part V of this Schedule.  | 72 (3)  |            |  |   |
|            | (6) Machines or parts of machines to be worked by manual or animal labour, not otherwise specified, and any machines (except such as are designed to be used exclusively in industrial processes) which require for their operation less than one quarter of one-brake horse-power excluding typewriters and sewing machines and parts thereof.   | 72 (6)  | 38         | Electric insulations, including presspahn paper which falls under Item No. 45 of the First Schedule to the Indian Tariff Act, 1934.  | 45, 73 and 57                                     |
| 36A        | The following Agricultural implements, namely, winnowers, threshers, mowing and reaping machines, binding machines, elevators, seed and corn crushers, chaff-cutters, root-cutters, ensilage-cutters, horse and bullock gear, ploughs, cultivators, soarifiers, harrows, clod-crushers, seed drills, hay-tedders, hay presses, potato-diggers, latex spouts, spraying machines, powder-blowers whitcane exterminating machines, beet pullers, broadcast seeders, corn pickers, corn shellers, culti-packers, drag scrapers, stalk cutters, huskers and shredders, potato planters, lime sowers, manure spreaders, listers, soil graders, and rakes; also agricultural tractors, also component parts of these implements, machines or tractors, provided that they can be readily fitted into their proper places in the implements, machines or tractors for which they are imported, and that they cannot ordinarily be used for purposes unconnected with agriculture. | 72 (8)  | 38A        | Electric lighting bulbs, excluding electric bulbs for torches.   | 60 (2)  |
| 36B        | The following Hardware, ironmongery and tools, namely, agricultural implements not otherwise specified, and pruning knives.   | 71 (1)  | 39         | The following electrical instruments and accessories:—<br>Indicating Switch board and Controller mounting instruments (Voltmeters, Ammeters, Wattmeters, Voltmeters, Power Factor Meters, Frequency Meters, Synchroscopes).<br>Portable Instruments—(Portable Moving Coil and Moving Iron Voltmeters, Ammeters, Wattmeters, Power Factor Meters, Frequency Meters).<br>Recording Instruments—(Portable and permanent fixing recording voltmeters, Ammeters, Wattmeters).<br>Meg. Meggers, Insulation Testers and Accessories.<br>Ohmmeters<br>Capacity Meters<br>Maximum Demand Meters<br>Wheatstone Bridge<br>Fault Locating Sets<br>Potentiometers<br>Instrument Transformers<br>Time Switches<br>Pyrometers and Thermocouples<br>G. P. O. Detectors<br>Standard Accessories such as Connecting Leads, Compensating Leads, Standard Cells, Resistance Boxes and Galvanometers for use with instruments.<br>House Service Meters A. C. and D. C. of any capacity.<br>Industrial and Streetlighting Fittings and Floodlights Tumbler Switches, Coiling Rosos, Plugs and Sockets, Porcelain Cut-outs and Lamp-holders.<br>Conduit Accessories<br>Bell wiring Accessories (excluding wire) | 71, 72(2), 72(3), 73(1) and 73(5)                 |
| 36C        | The following Dairy and Poultry Farming Appliances, namely, cream separators, milking machines, milk sterilizing or pasteurizing plant, milk aerating and cooling apparatus, churns, butter dryers, butter workers, milk bottle fillers and cappers, apparatus specially designed for testing milk and other dairy products and incubators; also component parts of these appliances provided that they can be readily fitted into their proper places in the appliances for which they are imported, and that they cannot ordinarily be used for other than dairy and poultry farming purposes.  | 72 (9)  | 40.        | Cable accessories .. .. .  | 72(3) and 73                                      |
|            |   |   | 41         | Conduit accessories .. .. .  | 72(3)   |
|            |   |   | 42         | Electric control gear and electric transmission gear.  | 72(d)   |

| Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 | Serial No.  | Name of article  | Item of First Schedule to the Indian Tariff Act, 1934  |
|------------|---|---|---|--|--|
| (1)        | (2)   | (3)   | (1)   | (2)  | (3)  |
| 43         | Bare hard drawn electrolytic copper wires and cables, and other electrical wires and cables, insulated or not, and poles, troughs, conduits and insulators, designed as parts of a transmission system and the fittings thereof.  | 72 (e)  | 52  | Component parts (other than rubber fittings being component parts of railway carriages and articles specified in Part I of this Schedule) or Railway Materials: as defined in item No. 74(2) of the First Schedule to the Indian Tariff Act, 1934, namely, such parts only as are essential for the working of the railways and have been given for that purpose some special shape of quality which would not be essential for their use for any other purpose; | 74 (3)   |
| 44         | Electric fans, table and ceiling, and parts thereof.  | 73  | <p>Provided that articles which do not satisfy this condition shall also be deemed to be component parts of the railway material to which they belong if they are essential to its operation and are imported with it in such quantities as may appear to the Controller of Customs to be reasonable.</p> |  |  |
| 45         | The following electrical instruments apparatus and appliances excluding automatic blackout control switches, namely:—<br>Electrical Control Gear and Transmission Gear, namely, switches (excluding switch boards) fuses and current breaking devices of all sorts and description designed for use in circuits of less than ten amperes and at a pressure not exceeding 250 volts; and regulators for use with motors designed to consume less than 187 watts; bare or insulated copper wires and cables, any one core of which, not being one specially designed as a pilot core, has a sectional area of less than one eightieth part of a square inch, and wires and cables of other metals of not more than equivalent conductivity and line insulators, including also cleats, connectors leading in tubes and the like, of types and sizes such as are ordinarily used in connection with the transmission of power for other than industrial purpose, and the fittings thereof but excluding electrical earthenware and porcelain otherwise, specified. | 73 (1)  |   |  |  |
|            | The following Electrical Instruments, Apparatus and Appliances, namely telegraphic and telephonic instruments, apparatus and appliances not otherwise specified, flash lights, carbons, and condensers, and bell apparatus, and switchboards designed for use in circuits of less than ten amperes and at a pressure not exceeding 250 volts.   | 73(2)   | <p style="text-align: center;">PART III</p> <p style="text-align: center;">(Applications for special licences to be directed to the Deputy Chief Controller of Imports, Bombay)</p>   |  |  |
| 46A        | Accumulators and batteries, including batteries for motor vehicles, wireless apparatus and train lighting and traction.   | 72, 73(2), 73(4), 75(1) and 75(3).                | Serial No.  | Name of article  | Item of First Schedule to the Indian Tariff Act, 1934. |
| 47         | Electrical earthenware and porcelain, the following namely,<br>(a) Insulators, Shackle, Sinclair, Cordeaux or pin-type, not otherwise specified—<br>(i) fitted<br>(ii) not fitted<br>(b) Two way cleats<br>(c) Spacing insulators<br>(d) Ceiling roses—<br>(i) fitted<br>(ii) not fitted<br>(e) Joint box cut-out—<br>(i) fitted<br>(ii) not fitted   | 73(5)   | (1)   | (2)  | (3)  |
| 48         | Rubber Insulated Copper Wires and Cables no core of which, other than one specially designed as a pilot core, has a sectional area of less than one-eightieth part of a square inch, whether made with any additional insulating or covering material or not.   | 73(6)   | 1   | Sodium acetate; Sulphate of Alumina (Iron Free); Chromium Acetate, Hydrosulphite of Soda; Rangolite C or Formosul L; Sodium Nitrite; Shirilan Pasto; Desizing Agents; Nevelling Agents; Penetrating Agents; Emulsifying Agents; Mordanting Agents; Turkey Red Oil; Oil and Grease Removers; Textile Oiling Agents; Solvents for Printing; Discharging Agents; Anti Reduction Kier Boiling; and Softening Agents.   | 28   |
|            | <i>Transport Materials</i>  |   | 1A  | Zinc Chloride .. .. .  | 28 (8)   |
| 49         | Coal tubs, tipping wagons and the like conveyances designed for use on light rail track, if adapted to be worked by manual or animal labour and if made mainly of iron or steel; and component parts thereof made of iron or steel excluding articles specified in Part I of this Schedule.   | 74  | 1B  | Dyes derived from coal tar, and coal tar derivatives, used in any dyeing process.  | 30 (1)   |
| 50         | Railway material for permanent-way and rolling stock, namely, sleepers, other than iron and steel and fastenings thereof; bearing plates, chairs, interlocking apparatus, brakegear, shunting kids, couplings and springs, signals, turn-tables, weigh-bridges, carriages, wagons, traversers, rail removers, scooters, trollis; trucks; also cranes, water-cranes and water tanks when imported by or under the orders of a railway administration:  | 74(2)   | 2   | Cotton raw .. .. .   | 40 (3)   |
|            | Provided that for the purpose of this entry "railway" means a line of railway subject to the provisions of the Indian Railways Act, 1890, and includes a railway constructed in a State in India and also such tramways as the Central Government may, by notification in the Official Gazette specially include therein:   |   | 3   | Cotton ropes and bandings .. .. .  | 50 (4) and 53  |
|            | Provided also that articles of machinery as defined in item No 72 or 72 (3) of the First Schedule to the Indian Tariff Act, 1934, shall not be deemed to be included hereunder.   |   | 4   | The following articles of machinery, not being specified in the Machine Tool Control Order, 1941 or not otherwise specified in this Schedule when required for textile industries other than jute and hemp:—   |  |
| 51         | Rubber fittings being component parts of railway carriage s.  | 74 (3)  | (1)   | Primemovers, boilers, locomotive engines and tenders for the same, portable engines (including fire engines), and other machines in which the primemover is not separable from the operative parts;  | 72 (a)   |
|            |   |   | (2)   | Machines and sets of machines to be worked by electric, steam, water, fire or other power, not being manual or animal labour, or which before being brought into use required to be fixed with reference to other moving parts;  | 72 (b)   |
|            |   |   | (3)   | Apparatus and appliances, not to be operated by manual or animal labour, which are designed for use in an industrial system as parts indispensable for its operation and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose.  | 72 (c)   |
|            |   |   | (4)   | Control gear (other than electric), self-acting or otherwise, and transmission gear (other than electric) designed for use with any machinery above specified, including driving chains, but excluding driving ropes not made of cotton and belting.   | 72 (d)   |
|            |   |   | (5)   | Component parts, excluding hosiery needles as defined in Item No. 72 (3) of the First Schedule to the Indian Tariff Act 1934 of Machinery specified in clauses (1), (2), (3) and (4) above, but excluding those covered by Serial No. 68 of Part V of this Schedule.   | 72 (3)   |
|            |   |   | (6)   | Machines or parts of machines to be worked by manual or animal labour not otherwise specified and any machines (except such as are designed to be used exclusively in industrial processes) which require for their operation less than one-quarter of one-horse-power excluding typewriters and sewing machines and parts thereof and those articles that are covered by Machine Tool Control Order.  | 72 (6)   |

| Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 | Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|---|---|------------|--|---|
| (1)        | (2)   | (3)   | (1)        | (2)  | (3)   |
| 5(1)       | The following textile machinery and apparatus by whatever power operated when required for textile industries other than jute and hemp, namely:—<br>healds, heald cords and heald knitting needles, rods and shuttles, warp waft preparation machinery and looms; bobbins and prins; dobbies; jacquard machines; jacquard; harness linen cords; jackquard cards; punching plates for jacquard cards; war; ing mills, multiple box sleys; solid border sleys; tape sleys; swivel sleys; tape looms; wool carding machines, wool spinning machines; Hosiery machinery, Coir mat shearing machines; coir fibre willowing machines; heald knitting machines; dobbie cards; latices and lags for dobbies; wood n winders; silk looms; silk throwing and reeling machines; cotton yarn reeling machines; sizing machines; doubling machines; silk twisting machines; cone winding machines; pianos card cutting machines; harness building frames; card lacing frames; drawing and denting hooks; sewing thread balls making machines; cumblifinishing machinery; hank boiler; cotton carding and spinning machines; mail eyes lingoos, comber boards and comber boards frames; take up motions, temples and pickers; picking bands, picking sticks, printing machines; and roller skins. | 72 (1)  | 31         | Vanilla beans .. .. .  | 9 (6)   |
|            |   |   | 32         | Grain, not otherwise specified including broken grain but excluding flour.   | 10  |
|            |   |   | 33         | Flour, not otherwise specified .. .. .   | 11  |
|            |   |   | 34         | Sago flour .. .. .   | 11 (2)  |
|            |   |   | 35         | Sago, tapioca and tapioca flour .. .. .  | 11 (3)  |
|            |   |   | 36         | Vegetable seeds .. .. .  | 12  |
|            |   |   | 37         | Seeds, all sorts not otherwise specified excluding vegetable seeds.  | 12  |
|            |   |   | 38         | Copra or coconut kernel .. .. .  | 12 (2)  |
|            |   |   | 39         | Oilseeds, non-essential, all sorts not otherwise specified, excluding copra or coconut kernel.                               | 12 (2)  |
|            |   |   | 40         | Rubber seeds .. .. .   | 12 (3)  |
|            |   |   | 41         | Hops .. .. .   | 12 (4)  |
|            |   |   | 42         | Fodder, bran and pollards .. .. .  | 12 (5)  |
|            |   |   | 43         | Wattle extract .. .. .   | 13  |
|            |   |   | 44         | Wattle bark .. .. .  | 13 (1)  |
|            |   |   | 45         | Barks for tanning, excluding wattle bark .. .. .   | 13 (1)  |
|            |   |   | 46         | Cutch and gambur, all sorts .. .. .  | 13 (2)  |
|            |   |   | 47         | Olibanum and frankincense .. .. .  | 13 (3)  |
|            |   |   | 48         | Gum, arabic .. .. .  | 13 (4)  |
|            |   |   | 49         | Gum, Benjamin (ras and cowrie) and Dammer (including unrefined batu) and rosin.  | 13 (4)  |
|            |   |   | 50         | Stick or seed lac .. .. .  | 13 (5)  |
|            |   |   | 51         | Opium .. .. .  | 13 (6)  |
|            |   |   | 52         | Cinchona bark .. .. .  | 13 (7)  |
|            |   |   | 53         | Canes and rattans .. .. .  | 14  |
|            |   |   | 54         | Stearine .. .. .   | 15  |
|            |   |   | 55         | All sorts of animal fats, not otherwise specified excluding Stearine.  | 15  |
|            |   |   | 56         | Wax, all sorts not otherwise specified, excluding paraffin wax and dry battery wax, red and black.                           | 15  |
|            |   |   | 58         | Lard, not canned or bottled .. .. .  | 15 (1)  |
|            |   |   | 59         | Beeswax .. .. .  | 15 (2)  |
|            |   |   | 60         | Tallow .. .. .   | 15 (3)  |
|            |   |   | 61         | Vegetable non-essential oils not otherwise specified.  | 15 (6)  |
|            |   |   | 62         | Coconut oil .. .. .  | 15 (7)  |
|            |   |   | 63         | The following vegetable non-essential oils, namely, groundnut and linseed.   | 15 (7)  |
|            |   |   | 64         | All sorts of animal oils not otherwise specified.  | 15 (8)  |
|            |   |   | 65         | Canned or bottled bacon, ham or lard .. .. .   | 16  |
|            |   |   | 66         | Fish, canned .. .. .   | 16 (1)  |
|            |   |   | 67         | Isinglass canned or bottled .. .. .  | 16 (2)  |
|            |   |   | 68         | Sugar, excluding confectionery .. .. .   | 17  |
|            |   |   | 69         | Molasses .. .. .   | 17 (1)  |
|            |   |   | 70         | Confectionery .. .. .  | 17 (2)  |
|            |   |   | 71         | Sugar-candy .. .. .  | 17 (3)  |
|            |   |   | 72         | Cocoa and chocolate other than confectionery .. .. .   | 18  |
|            |   |   | 73         | Biscuits and cakes .. .. .   | 19  |
|            |   |   | 74         | Milk foods for infants .. .. .   | 19  |
|            |   |   | 75         | Vegetable product, jams, jellies, pickles, chutnies, sauces and condiments, canned or bottled.                               | 20  |
|            |   |   | 76         | Fruit juices .. .. .   | 20 (1)  |
|            |   |   | 77         | Fruits and vegetables, canned or bottled .. .. .   | 20 (2)  |
|            |   |   | 78         | Canned or bottled provisions, not otherwise specified.   | 21  |
|            |   |   | 79         | Provisions and oilman's stores and groceries, all sorts not otherwise specified.   | 21 (1)  |
|            |   |   | 80         | All sorts of food not otherwise specified .. .. .  | 21 (2)  |
|            |   |   | 81         | All sorts of drink not otherwise specified .. .. .   | 22  |
|            |   |   | 82         | Ale, beer, porter, cider and other fermented liquors.  | 22 (2)  |
|            |   |   | 83         | Wines .. .. .  | 22 (3) and 22 (4)                                 |
|            |   |   | 84         | Brandy, gin and whisky .. .. .   | 22 (4)  |
|            |   |   | 85         | Spirits excluding essences containing spirit used for the manufacture of beverages not otherwise specified in this Schedule. | 22 (4)  |
|            |   |   | 86         | Proprietary and patent medicines containing spirit.  | 22 (5)  |
|            |   |   | 87         | Drugs and medicines, excluding proprietary and patent medicines, containing spirit.  | 22 (5)  |
|            |   |   | 88         | Perfumed spirit .. .. .  | 22 (5)  |
|            |   |   | 89         | Bitters and rum .. .. .  | 22 (5)  |
|            |   |   | 90         | Denatured spirit .. .. .   | 22 (6)  |
|            |   |   | 91         | Vinegar in casks .. .. .   | 22 (7)  |
|            |   |   | 92         | Oilcakes .. .. .   | 23  |
|            |   |   | 93         | Tobacco manufactured not otherwise specified.  | 24  |
|            |   |   | 94         | Cigars .. .. .   | 24 (1)  |
|            |   |   | 95         | Cigarettes .. .. .   | 24 (2)  |
|            |   |   | 96         | Tobacco unmanufactured .. .. .   | 24 (3)  |
|            |   |   | 97         | China clay .. .. .   | 25  |
|            |   |   | 98         | Salt .. .. .   | 25 (1) and 25 (2)                                 |
|            |   |   | 99         | The following building and engineering materials, namely, chalk, lime and clay.  | 25 (3)  |
|            |   |   | 100        | Cement not otherwise specified .. .. .   | 25 (4)  |
|            |   |   | 101        | Portland cement excluding White Portland Cement.   | 25 (5)  |
|            |   |   | 102        | Stone prepared as for road metalling .. .. .   | 25 (6)  |
|            |   |   | 103        | Marble and Stone not otherwise specified .. .. .   | 25 (7)  |
|            |   |   | 104        | Coal, coke and patent fuel .. .. .   | 27  |

PART IV

(Application for special licences to be directed to an Import Trade Controller)

| Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|--|---|
| (1)        | (2)  | (3)   |
| 1          | Animals, living, all sorts .. .. .   | 1   |
| 2          | Bacon and ham, not canned or bottled .. .. .   | 2   |
| 3          | Fish not otherwise specified .. .. .   | 3   |
| 4          | Fish, salted, wet .. .. .  | 3 (1)   |
| 5          | Fish, salted, dry .. .. .  | 3 (2)   |
| 6          | Fish, unsalted, dry .. .. .  | 3 (3)   |
| 7          | Fishmaws, including singly and sozilee and sharkfins .. .. .   | 3 (4)   |
| 8          | Butter, cheese and ghee .. .. .  | 4   |
| 9          | Powdered milk containing not less than 18 per cent cream intended for infant feeding.                            | 4 (1)   |
| 10         | Milk, condensed or preserved, including milk cream, not otherwise specified,                                     | 4 (1)   |
| 11         | Coral, unprepared .. .. .  | 5   |
| 12         | Cowries .. .. .  | 5 (1)   |
| 13         | Shells .. .. .   | 5 (1)   |
| 14         | Ivory unmanufactured .. .. .   | 5 (2)   |
| 15         | Plants, living, not otherwise specified .. .. .  | 6   |
| 16         | Rubber stumps .. .. .  | 6 (1)   |
| 17         | Potatoes .. .. .   | 7   |
| 18         | Vegetables, all sorts excluding potatoes, fresh, dried, salted or preserved, not otherwise specified.            | 7   |
| 19         | Coconuts .. .. .   | 8   |
| 20         | Cashewnuts .. .. .   | 8   |
| 21         | Fruits, all sorts, excluding coconuts and cashewnuts fresh, dried, salted or preserved, not otherwise specified. | 8   |
| 22         | Currants .. .. .   | 8 (1)   |
| 23         | Coffee not otherwise specified .. .. .   | 9   |
| 24         | Coffee, canned or bottled .. .. .  | 9 (1)   |
| 25         | Tea .. .. .  | 9 (2)   |
| 26         | The following spices, whether ground or un-ground namely:—<br>Cardamoms, cassia, cinnamom and pepper.            | 9 (3)   |
| 27         | Cloves, all sorts, whether ground or un-ground.  | 9 (3)   |
| 28         | Nutmegs .. .. .  | 9 (3)   |
| 29         | The following unground spices, namely:—<br>Chillios, ginger and mace .. .. .                                     | 9 (4)   |
| 30         | Botelnuts .. .. .  | 9 (5)   |

| Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 | Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|---|---|------------|---|---|
| (1)        | (2)   | (3)   | (1)        | (2)   | (3)   |
| 105        | Mineral oil, not included in item No. 27 (4) or item No. 27 (6) of the First Schedule to the Indian Tariff Act, 1934, which is suitable for use as an illuminant in wick lamps.   | 27 (5)  | 136        | Polishes and compositions, excluding valvo grinding paste and compounds, belt cement and belt dressings.  | 32 (3)  |
| 106        | Mineral oil :—<br>(a) which has its flashing point at or above two hundred degrees of Fahrenheit's thermometer, and is ordinarily used for the batching of jute or other fibres;<br>(b) which has its flashing point at or above one hundred and fifty degrees of Fahrenheit's thermometer, is not suitable for use as an illuminant in wick lamps, and is such as is not ordinarily used except as fuel or for some sanitary or hygienic purposes. | 27 (7)  | 137        | Candles ..  | 32 (4)  |
| 107        | Proprietary and patent medicines ..   | 28  | 138        | Gluc. not otherwise specified excluding belt dressings.   | 33  |
| 108        | Mercury amalgams and compounds and preparations thereof excluding anti-fouling compositions.  | 28  | 139        | Gluc, clarified, liquid ..  | 33 (1)  |
| 109        | Drugs and medicines all sorts not otherwise specified in this Schedule.   | 28  | 140        | Fireworks specially prepared as danger or distress lights for the use of ships.   | 34 (2)  |
| 110        | Chemicals falling under items Nos. 28, 28 (6), 28 (7) and 28 (8) of the First Schedule to the Indian Tariff Act, 1934 and Drugs and medicines falling under item No. 28 (8) of that Schedule, in packings up to and inclusive of 28 lbs. for goods in substance, and up to and inclusive of one Winchester quart for goods in liquid, but excluding articles specified in any other serial of this Schedule.  | 28, 28 (6), 28 (7), 28 (8).                       | 141        | Fireworks, not otherwise specified ..   | 34 (3)  |
| 111        | Saccharino (except in tablets) and such other substances as the Central Government may, by notification in the Official Gazette, declare to be of a like nature or use to Saccharino.   | 28 (9)  | 142        | Matches, undipped splints and veneers ..  | 34 (4)  |
| 112        | Saccharine tablets ..   | 28 (10)   | 143        | Hides and skins not otherwise specified ..  | 36  |
| 113        | Alkaloids of opium and their derivatives ..   | 28 (11)   | 144        | Hides and skins, raw or salted ..   | 36 (1)  |
| 114        | Alkaloids extracted from Cinchona Bark including Quinine and alkaloids derived from other sources which are chemically identical with alkaloids extracted from Cinchona Bark.   | 28 (12)   | 145        | Skins (other than Fur Skins) tanned or dressed, and unwrought leather.  | 36 (2)  |
| 115        | Toilet requisites not otherwise specified ..  | 28 (14)   | 146        | The following leather manufactures, namely, saddlery, harness, trunks and bags.   | 37  |
| 116        | Cinematograph films, not exposed ..   | 29  | 147        | Leather cloth including artificial leather ..   | 37 (1)  |
| 117        | Cinematograph films, exposed ..   | 29 (1)  | 148        | Manufactures of leather not otherwise specified.  | 37 (1)  |
| 118        | Paints, colours and painters' materials, all sorts, not otherwise specified, including paints solutions and compositions containing dangerous petroleum within the meaning of the Indian Petroleum Act, 1934, but excluding Aluminium Powder and Paint, and sandpapers and glass papers; if packed ready for retail sale.   | 30  | 149        | Fur skins, dressed ..   | 38  |
| 119        | Paints, colours and painters' materials, the following namely :—<br>(a) Red lead, genuine dry, genuine moist and reduced moist<br>(b) White lead, genuine dry<br>(c) Zinc white, genuine dry<br>(d) Paints, other sorts, coloured, moist if packed ready for retail sale.   | 30 (2)  | 150        | Rubber, raw ..  | 39  |
| 120        | Paints, colours and painter's materials, the following namely :—<br>(a) Red lead, reduced dry<br>(b) White lead, genuine moist, and reduced dry or moist.<br>(c) Zinc white, genuine moist<br>(d) Zinc white, reduced dry or moist, if packed ready for retail sale.  | 30 (3)  | 151        | Firewood ..   | 40 (1)  |
| 121        | The following paints, colours and painter's materials, namely, barytes, turpentine, turpentine substitute, and varnish not containing dangerous petroleum within the meaning of the Indian Petroleum Act, 1934, if packed ready for retail sale.  | 30 (4)  | 152        | Furniture and cabinetware not otherwise specified excluding mouldings.  | 40 (2)  |
| 122        | Plumbago and graphite ..  | 30 (5)  | 153        | Aluminium tea chest linings, and tea chests containing aluminium.   | 40 (3)  |
| 123        | Printers ink ..   | 30 (6)  | 154        | Cork manufactures not otherwise specified ..  | 41  |
| 124        | Lead pencils ..   | 30 (7)  | 155        | Furniture of wickerwork or bamboo ..  | 42  |
| 125        | Slate pencils ..  | 30 (8)  | 156        | Writing paper ..  | 44  |
| 126        | Pine oil ..   | 31  | 157        | Printing paper, excluding poster and stereo and all coated papers, but including art paper, all sorts, which contain no mechanical wood pulp or in which the mechanical wood pulp amounts to less than 70 per cent of the fibre content.  | 44 (1)  |
| 127        | Natural Essential Oils, all sorts not otherwise specified, excluding pine oil.  | 31  | 158        | Printing paper all sorts, not otherwise specified which contain mechanical wood pulp amounting to not less than 70 per cent of the fibre content, excluding white printing paper which weighs not less than 40 grammes per square metre.  | 44 (2)  |
| 128        | The following Natural Essential Oils, namely, citronella, cinnamon, and cinnamon leaf.  | 31 (1)  | 159        | Paper, including poster and stereo and all coated papers except art papers, all sorts, not otherwise specified, excluding cigarette paper and packing and wrapping paper.   | 44 (3)  |
| 129        | The following Natural Essential Oils, namely, almond, bergamot, gajupatti, camphor, clove, eucalyptus, lavender, lemon, otto rose, and peppermint.  | 31 (2)  | 160        | Packing and wrapping paper ..   | 44 (3)  |
| 130        | Essential oils, synthetic ..  | 31 (3)  | 162        | Trade catalogues and advertising circulars imported by packet, book or parcel post.   | 44 (5)  |
| 131        | Camphor ..  | 31 (4)  | 164        | Newspapers, old, in bags and bales ..   | 44 (7)  |
| 132        | Perfumery not otherwise specified ..  | 31 (5)  | 165        | Steel pens ..   | 45  |
| 133        | Soap not otherwise specified ..   | 32  | 166        | Duplicating stencils ..   | 45  |
| 134        | Soap, toilet ..   | 32 (1)  | 167        | Fountain pens and parts thereof ..  | 45  |
| 135        | Soap, household and laundry ..  | 32 (2)  | 168        | Articles made of paper and papier make; stationery including drawing and copy books, labels, advertising circulars, sheet or card almanacs and calendars, Christmas, Easter and other cards, including cards in booklet forms; including also waste paper but excluding steel pens, duplicating stencils, fountain pens and parts thereof, presspahn paper rubber bands, erasers and stamps and rubber hand rollers for cyclostyling, and paper and stationery otherwise specified. | 45  |
|            |   |   | 169        | Standard technical books or books of reference concerning law and legal practice, or for use in connection with medical practice, scientific research or industrial processes.  | 45 (1)  |
|            |   |   | 170        | Books, printed, including covers for printed books, maps, charts, and plans, proofs, music manuscripts, and illustrations specially made for binding in books, but excluding books falling under Serial No. 169 of this Part of this Schedule.  | 45 (1)  |
|            |   |   | 171        | Prints, engravings, and pictures (including photographs and picture postcards) on paper or card board.  | 45 (2)  |
|            |   |   | 172        | Silk raw (excluding silk waste and noils) and silk cocoons.   | 46  |
|            |   |   | 173        | Silk waste and noils ..   | 46 (1)  |
|            |   |   | 174        | Textile materials, the following :—<br>Raw flax, jute and all other unmanufactured textile materials, not otherwise specified.  | 46 (4)  |
|            |   |   | 175        | Silk yarn including thrown silk warps and yarn spun from silk waste or noils, but excluding sewing thread.  | 47  |
|            |   |   | 176        | Silk sewing thread ..   | 47 (1)  |
|            |   |   | 177        | Artificial silk yarn and thread ..  | 47 (2)  |
|            |   |   | 178        | Hand knitting wool ..   | 47 (4)  |
|            |   |   | 179        | Cotton thread other than sewing or darning thread.  | 47 (5)  |
|            |   |   | 180        | Cotton twist and yarn ..  | 47 (6)  |
|            |   |   | 181        | Cotton sewing thread ..   | 47 (6)  |
|            |   |   | 182        | Cotton darning thread ..  | 47 (6)  |
|            |   |   | 183        | Twist and yarn of flax or jute ..   | 47 (7)  |
|            |   |   | 184        | Fabrics, not otherwise specified, containing more than 90 per cent of silk, including such fabrics embroidered with artificial silk.  | 48  |

| Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 | Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|---|---|------------|--|---|
| (1)        | (2)   | (3)   | (1)        | (2)  | (3)   |
| 185        | Fabrics not otherwise specified containing more than 90 per cent. of artificial silk.   | 48 (1)  | 206        | Manufactures of wool, not otherwise specified, including felts, but excluding those specified in Serial No. 205 of this Part of this Schedule.   | 49 (4)  |
| 186        | Khaki, air blue, barathia and other woollen fabrics, not otherwise specified, suitable for making uniforms and containing more than 90 per cent of wool, excluding felt and fabrics made of shoddy or waste wool.   | 48 (2)  | 207        | Cotton braids or cords, the following, namely, ghoosis and muktakosis.   | 49 (5)  |
| 187        | Woollen fabrics not otherwise specified, containing more than 90 per cent. of wool, excluding felt and fabrics made of shoddy or waste wool, and the fabrics specified in Serial No. 186 of this Part of this Schedule.   | 48 (2)  | 208        | Jute manufactures not otherwise specified ..   | 50  |
| 188        | Cotton fabrics not otherwise specified, containing more than 90 per cent. of cotton :—<br>(a) grey piecegoods (excluding bordered grey chadars, dhuties, saris and scarves),<br>(b) printed piecegoods and printed fabrics,<br>(c) cotton piecegoods and fabrics not otherwise specified.   | 48 (3)  | 209        | Second-hand or used gunny bags or cloth made of jute.  | 50 (1)  |
| 189        | Fabrics, not otherwise specified, containing more than 10 per cent and not more than 90 per cent silk.  | 48 (4)  | 210        | Hemp manufactures .. .. .  | 50 (2)  |
| 190        | Fabrics, not otherwise specified, containing not more than 10 per cent silk but more than 10 per cent and not more than 90 per cent artificial silk.  | 48 (5)  | 211        | Oil cloth and floor cloth .. .. .  | 50 (5)  |
| 191        | Khaki, air blue, barathia and other fabrics, not otherwise specified, suitable for making uniforms and containing not more than 10 per cent silk or 10 per cent artificial silk, but containing more than 10 per cent. but not more than 90 per cent wool.  | 48 (6)  | 212        | Mats and mattings not otherwise specified ..   | 50 (7)  |
| 192        | Fabrics, not otherwise specified containing not more than 10 per cent silk or 10 per cent artificial silk but containing more than 10 per cent but not more than 10 per cent wool, excluding fabrics specified in Serial No. 191 of this Part of this Schedule.   | 48 (6)  | 213        | Coir fibre, coir yarn and coir mat and matting.  | 50 (8)  |
| 193        | Fabrics, not otherwise specified containing not more than 10 per cent silk or 10 per cent artificial silk or 10 per cent wool but containing more than 50 per cent and not more than 90 per cent cotton.  | 48 (7)  | 214        | Socks and stockings made wholly or mainly from silk or artificial silk.  | 51  |
| 194        | Fabrics, not otherwise specified, containing not more than 10 per cent silk or 10 per cent artificial silk or 10 per cent wool or 50 per cent cotton.   | 48 (8)  | 215        | Woolle hosiery and woollen knitted apparel, that is to say, all hosiery and knitted apparel containing not less than 15 per cent of wool by weight.  | 51 (1)  |
| 195        | The following cotton fabrics, namely, Satons including Italians of Saton weave, velvets and velveteens and embroidered all-overs.   | 48 (9)  | 216        | Cotton knitted apparel, including apparel made of cotton interlocking material, cotton undervests, knitted or woven, and cotton socks and stockings.   | 51 (2)  |
| 196        | Fabrics containing gold or silver thread  | 48 (10)   | 217        | Cotton knitted fabrics .. .. .   | 51 (3)  |
| 197        | Textile manufactures, the following articles when made wholly or mainly of any of the fabrics specified in item No. 48 (3) (b) of the First Schedule to the Indian Tariff Act, 1934 :—Bed sheets, bedspreads, holster cases, counterpanes, table cloths, tray cloths, bed covers, table covers, dusters, glass cloths, handkerchiefs, napkins, pillow cases, pillow slips, scarves, shirts, shawls, cotton sacks, towels, umbrella coverings. | 49  | 218        | Lace and embroidery .. .. .  | 52  |
| 198        | Textile manufactures, being the articles specified in serial No. 197 of this Part of this Schedule, but being made wholly or mainly of fabrics specified in item No. 48 (3) (c) of the First Schedule to the Indian Tariff Act, 1934.   | 49  | 219        | Officials uniforms as worn on duty by officers of the armed-forces of the British Empire and of the United States of America.  | 52  |
| 199        | Textile manufactures, being the articles specified in Serial No. 197 of this Part of this Schedule, but being made wholly or mainly of any of the fabrics specified in items Nos. 48, 48 (1), 48 (3) (a), 48 (4), 48 (5), 48 (7), 48 (9) or 48 (10) of the First Schedule to the Indian Tariff Act, 1934.   | 49  | 220        | Second-hand clothing .. .. .   | 52  |
| 200        | Felts, being bona fide remnants of piecegoods or other fabrics of materials liable to duty under item No. 48 ( ) of the First Schedule to the Indian Tariff Act, 1934, not exceeding 4 yards in length.   | 49 (1) (a)  | 221        | Waterproofed clothing .. .. .  | 52  |
| 201        | Felts, being bona fide remnants of piecegoods or other fabrics of materials liable to duty under item No. 48, 48 (1), 48 (4) or 48 (5) of the First Schedule to the Indian Tariff Act, 1934, not exceeding $1\frac{1}{2}$ yards in length.  | 49 (1) (b)  | 222        | Haberdashery, millinery and drapery ..   | 52  |
| 202        | Felts, being bona fide remnants of piecegoods or other fabrics of materials other than those specified in Serial Nos. 200 and 201 of this Part of the Schedule, not exceeding 4 yards in length.  | 49 (1) (c)  | 223        | Apparel and hosiery not otherwise specified  | 52  |
| 203        | Ribbons .. .. .   | 49 (2)  | 224        | Uniforms and Accoutrements pertaining thereto, imported by a public servant for his personal use.  | 52 (2)  |
| 204        | Blankets and rugs (other than floor rugs) excluding blankets and rugs made wholly or mainly from artificial silk.   | 49 (3)  | 225        | Insignia and Badges of Official British and Foreign Orders.  | 52 (3)  |
| 205        | Woollen carpets, floor rugs, ruffle cloth, shawl cloth, shawls and lolis.   | 49 (4)  | 226        | Textile manufactures not otherwise specified, excluding sisal yarn, delivery hose for trailer pumps, hose made of canvas impregnated with rubber, and cotton bandings.   | 53  |
|            |   |   | 227        | Second-hand boots and shoes, other than those containing rubber.   | 54  |
|            |   |   | 228        | Boots and shoes, not being second-hand, other than those containing rubber.  | 54  |
|            |   |   | 229        | Uppers for boots and shoes unless entirely made of leather.  | 54 (2)  |
|            |   |   | 230        | Hats, caps, bonnets and hatters' ware, not otherwise specified.  | 55  |
|            |   |   | 231        | Fittings for umbrellas, parasols and sunshades.  | 56  |
|            |   |   | 232        | Parasols and sunshades .. .. .   | 56  |
|            |   |   | 233        | Umbrellas .. .. .  | 56 (1)  |
|            |   |   | 234        | Articles made of stone or marble .. .. .   | 58  |
|            |   |   | 235        | Tiles other than glass, earthenware or porcelain tiles.  | 59  |
|            |   |   | 236        | Firebricks .. .. .   | 59  |
|            |   |   | 237        | Building and engineering materials, all sorts, not of iron, steel or wood not otherwise specified, excluding tiles other than glass, earthenware or porcelain tiles, and firebricks not being component parts of any article included in item No. 72 or No. 74 (2) of the First Schedule to the Indian Tariff Act, 1934. | 59  |
|            |   |   | 238        | Building and engineering materials, all sorts, not of iron, steel or wood not otherwise specified, excluding tiles other than glass, earthenware or porcelain tiles, and firebricks not being component parts of any article included in item No. 72 or No. 74 (2) of the First Schedule to the Indian Tariff Act, 1934. | 59  |
|            |   |   | 239        | Earthenware, all sorts not otherwise specified   | 59 (2)  |
|            |   |   | 240        | China and porcelain, all sorts not otherwise specified.  | 59 (2)  |
|            |   |   | 241        | Earthenware pipes and sanitaryware ..  | 59 (3)  |
|            |   |   | 242        | Tiles of earthenware and porcelain ..  | 59 (4)  |
|            |   |   | 243        | Domestic earthenware, china and porcelain the following, namely tea cups, coffee cups, saucers for use with tea cups or coffee cups, teapots, sugar-bowls, jugs having a capacity of over 10 ozs., and plates over $5\frac{1}{2}$ inches in diameter.  | 59 (5)  |
|            |   |   | 244        | Sheet and plate glass .. .. .  | 60  |
|            |   |   | 245        | Glass tableware excluding glass tumblers ..  | 60  |
|            |   |   | 246        | Glass tumblers .. .. .   | 60  |
|            |   |   | 247        | Glass bottles and phials .. .. .   | 60  |
|            |   |   | 248        | Glass and glassware not otherwise specified, and lacquered ware.   | 60  |
|            |   |   | 249        | Glass globes and chimneys for lamps and lanterns.  | 60 (1)  |
|            |   |   | 250        | Electric bulbs for torches .. .. .   | 60 (2)  |
|            |   |   | 251        | Glass baubles, glass beads and false pearls ..   | 60 (3)  |
|            |   |   | 252        | Precious stones, unset and imported uncut, excluding diamonds in all forms.  | 61  |
|            |   |   | 253        | Precious stones, unset and imported uncut, excluding diamonds in all forms.  | 61  |
|            |   |   | 254        | Pearls, unset .. .. .  | 61  |
|            |   |   | 255        | Precious stones, unset and imported cut ..   | 61 (1)  |
|            |   |   | 256        | Silver plate and silver manufactures, all sorts not otherwise specified.   | 61 (4)  |
|            |   |   | 257        | Silver thread and wire (including so-called gold thread and wire mainly made of silver) and silver leaf including also imitation gold and silver thread and wire lametta and metallic spangles and articles of like nature, of whatever metal made.  | 61 (5)  |

| Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 | Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|---|---|------------|--|---|
| (1)        | (2)   | (3)   | (1)        | (2)  | (3)   |
| 258        | Gold plate, gold leaf and gold manufactures all sorts not otherwise specified.  | 61(6)   | 301        | Parts and accessories of cycles (other than motor cycles) excluding rubber tyres and tubes, and iron steel bolts and nuts adapted for use on cycles.   | 75 (5)  |
| 259        | Gold or gold-plated pen nibs .. .. .  | 61(7)   |            |  |   |
| 260        | Articles, other than cutlery and surgical instruments, plated with gold or silver.  | 61(8)   | 302        | X-ray films .. .. .  | 77  |
| 261        | Cutlery plated with gold or silver .. .. .  | 61(9)   | 303        | Photographic negatives and printing paper, excluding X-ray films.  | 77  |
| 262        | Jewellery and Jewels .. .. .  | 61(10)  | 304        | Slides when imported as advertising material in connection with exposed films.   | 77  |
| 263        | Empty drums and barrels returned by Steamship Companies to Oil Companies in India.  | 63(28)  | 305        | Photographic instruments, apparatus and appliances, other than cinema, all sorts not otherwise specified.  | 77  |
| 264        | Enamelled ironware, the following, namely, signboards and the following articles of domestic hollowware, namely, basins, bowls, dishes, plates and thalys, including rice-cups, rice-bowls, and rice-plates.  | 63(29)  | 306        | Instruments, apparatus and appliances, imported by a passenger as part of his personal baggage and in actual use by him in the exercise of his profession or calling.  | 77 (1)  |
| 265        | Chemical or imitation gold known by any name such as "New Gold", "Star Gold" "Orient Gold", etc.  | 70 & 70(1)  | 307        | Artificial Teeth .. .. .   | 77 (3)  |
| 266        | Mercury .. .. .   | 70(1)   | 308        | Clocks and watches and parts thereof .. .. .   | 78  |
| 267        | Domestic hardware and stoves made of aluminium.   | 71  | 309        | Talking machines and parts thereof and records for talking machines.   | 79  |
| 268        | Domestic hardware and stoves not made of aluminium.   | 71  | 310        | Musical instruments and parts thereof, all sorts not otherwise specified.  | 79  |
| 269        | Enamelled ironware not otherwise specified  | 71  | 311        | Percussion caps .. .. .  | 80  |
| 270        | Garden tools .. .. .  | 71  | 312        | Save where otherwise specified, all articles which are arms or parts of arms within the meaning of the Indian Arms Act, 1928 (excluding springs used for air guns), all tools used for cleaning or putting together the same, all machines for making, loading, closing or capping cartridges for arms other than rifle arms and all other sorts of ammunition and military stores and any articles which the Central Government may, by Notification in the Official Gazette, declare to be ammunition or military stores for the purpose of the Indian Tariff Act, 1934, excluding percussion caps.  | 80  |
| 271        | Metal lamps and parts of lamps made of aluminium.   | 71  | 313        | Subject to the exemptions specified in item No. 80 (3) of the First Schedule to the Indian Tariff Act, 1934—Firearms, including gas and air guns, gas and air rifles and gas and air pistols, not otherwise specified, but excluding parts and accessories thereof,  | 80 (1)  |
| 272        | Metal lamps and parts of lamps, not made of aluminium.  | 71  | 314        | Subject to the exemptions specified in item 80 (3) of the First Schedule to the Indian Tariff Act, 1934.<br>(a) Barrels, whether single or double, for firearms, including gas and airguns, gas and air rifles, and gas and air pistols, not otherwise specified,<br>(b) Mainsprings and magazine springs for fire arms, including gas guns, gas rifles and gas pistols.<br>(c) Gunstocks and breech blocks.<br>(d) Revolver cylinders.<br>(e) Actions (including skeleton and waster) breech bolts and their heads, cocking pieces, and locks for muzzle loading arms.<br>(f) Machines for making, loading, or closing cartridges for rifled arms.<br>(g) Machines for capping cartridges for rifled arms.  | 80 (2)  |
| 273        | Incandescent mantles .. .. .  | 71  |            |  |   |
| 274        | Zip fasteners .. .. .   | 71  | 315        | The following Arms, Ammunition and Military Stores :—<br>(a) Arms forming part of the regular equipment of a commissioned or gazetted officer in His Majesty's Service entitled to wear diplomatic, military, naval, Royal Air Force or police uniform.<br>(b) A revolver and an automatic pistol and ammunition for such revolver and pistol upto a maximum of 100 rounds per revolver or pistol, (i) when accompanying a commissioned officer of His Majesty's regular forces, or of the Indian Auxiliary Force or the Indian Territorial Force or a gazetted police officer, or (ii) certified by the commandant of the corps to which such officer belongs, or in the case of an officer not attached to any corps, by the officer commanding the station or district in which such officer is serving or, in the case of a police officer by an Inspector-General or Commissioner of Police, to be imported by the officer for the purpose of his equipment.<br>(c) Swords for presentation as army or volunteer prizes.<br>(d) Arms, ammunition and military stores imported with the sanction of the Central Government for the use of any portion of the military forces of a State in India being a unit notified in pursuance of the First Schedule to the Indian Extradition Act, 1903. | 80 (3)  |
| 275        | Hardware, ironmongery and tools, all sorts not otherwise specified in this Schedule, excluding machine tools, and agricultural implements.  | 71  |            |  |   |
| 276        | Buckets of tin or galvanised iron .. .. .   | 71(1)   |            |  |   |
| 277        | Safety razor blades .. .. .   | 71(2)   |            |  |   |
| 278        | Cutlery, all sorts not otherwise specified, excluding safety razor blades.  | 71(2)   |            |  |   |
| 279        | Metal furniture and cabinetware .. .. .   | 71(3)   |            |  |   |
| 280        | Printing type .. .. .   | 71(4)   |            |  |   |
| 281        | The following printing materials, namely, leads, brass rules, wooden and metal quoins, shooting sticks and galleys and metal furniture.   | 71(5)   |            |  |   |
| 282        | Gas cylinders when imported filled with gas   | 28 and 63(28)                                     |            |  |   |
| 283        | Sets of mats when imported as advertising material in connection with exposed films.  | 72(2)   |            |  |   |
| 284        | Domestic refrigerators .. .. .  | 72(5)   |            |  |   |
| 285        | Typewriters ribbons .. .. .   | 72(6)   |            |  |   |
| 286        | Typewriters and parts thereof, excluding typewriter ribbons.  | 72(6)   |            |  |   |
| 287        | Domestic sewing machines, complete .. .. .  | 72(6) & 72(10)                                    |            |  |   |
| 288        | Parts of sewing machines, whether domestic, or industrial.  | 72(6) & 72(10)                                    |            |  |   |
| 289        | Wireless Reception Instruments and Apparatus.   | 73(4)   |            |  |   |
| 290        | Component parts of Wireless Reception Instruments and Apparatus, including all electric valves, amplifiers and loudspeakers which are not specially designed for purposes other than wireless reception or are not original parts of and imported along with instruments or apparatus so designed but excluding those mentioned in Part II of the Schedule. | 73(4)   |            |  |   |
| 291        | Motor vans and motor lorries imported complete.   | 75  |            |  |   |
| 292        | Motor cars including taxi cabs .. .. .  | 75(1)   |            |  |   |
| 293        | Articles (other than rubber tyres and tubes and iron and steel bolts and nuts for motor cars) adapted for use as parts and accessories of motor cars, including taxi cabs but excluding those mentioned in Part II of this Schedule.  | 75(1)   |            |  |   |
| 294        | Motor cycles and motor scooters .. .. .   | 75(2)   |            |  |   |
| 295        | Articles (other than rubber tyres and tubes) adapted for use as parts and accessories of motor cycles and motor scooters, except such articles as are also adapted for use as parts and accessories of motor cars.  | 75(2)   |            |  |   |
| 296        | Motor omnibuses; chassis of motor omnibuses, motor vans and motor lorries.  | 75(3)   |            |  |   |
| 297        | Parts of mechanically propelled vehicles and accessories not otherwise specified, excluding rubber tyres and tubes and such parts and accessories of motor vehicles included in item No. 75 (3) of the First Schedule to the Indian Tariff Act, 1934, as are also adapted for use as parts and accessories of motor cars.                                   | 75 (3)  |            |  |   |
| 298        | Carriages and carts which are not mechanically propelled, not otherwise specified.  | 75 (4)  |            |  |   |
| 299        | Parts and accessories of carriages and carts which are not mechanically propelled, not otherwise specified, excluding rubber tyres and tubes, and articles specified in Part I of this Schedule.  | 75 (4)  |            |  |   |
| 300        | Cycles (other than motor cycles) imported entire or in sections.  | 75 (5)  |            |  |   |



| Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 | Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|---|---|------------|--|---|
| (1)        | (2)   | (3)   | (1)        | (2)  | (3)   |
|            | (e) Morris tubes and patent ammunition imported by officers commanding British and Indian regiments or volunteer corps for the instruction of their men.  |   | 19         | Motor spirit   | 27 (6)  |
| 316        | Ornamental Arms of an obsolete pattern possessing only an antiquarian value; masonic and theatrical and fancy dress swords, provided they are virtually useless for offensive or defensive purposes; and daks intended exclusively for domestic, agricultural and industrial purposes.  | 50 (4);   | 20         | Lubricating oil, that is, oil such as is not ordinarily used for any purpose other than lubrication, excluding any mineral oil which has its flashing point below two hundred degrees of Fahrenheit's thermometer by Abel's close test.  | 27 (8)  |
| 317        | Cartridge cases filled and empty  | 81  | 21         | Chromium sulphate, chromium chloride and other chrome compounds excluding barium chromates and chromium acetate.   | 28  |
| 318        | Coral, prepared   | 82  | 22         | Chemicals in packings exceeding 28 lb. for chemicals in substance and one Winchester quart for chemicals in liquid and not falling under any other serial of this Schedule.  | 28  |
| 319        | Ivory, manufactured, not otherwise specified  | 82(1)   | 23         | Bleaching paste and bleaching powder   | 28 (1)  |
| 320        | Bangles and beads, not otherwise specified  | 82(2)   | 24         | Copperas, green (ferrous sulphate)   | 28 (2)  |
| 321        | Paint and varnish brushes   | 83  | 25         | Sulphur  | 28 (3)  |
| 322        | Toilet brushes  | 83  | 26         | Soda ash, including calcined natural soda and manufactured sesquicarbonates.   | 28 (4)  |
| 323        | Brooms  | 83  | 27         | Heavy chemicals, the following, namely:—<br>Magnesium Chloride.  | 28 (5)  |
| 324        | Brushes all sorts excluding paint and varnish brushes, toilet brushes and brooms  | 83  | 28         | The following Chemicals, namely:—<br>(a) Alum (amonia alum, potash alum and soda alum).<br>(b) Magnesium sulphate or hydrated magnesium sulphate, in packings exceeding 28 lbs. for chemicals in substance and one Winchester quart for chemicals in liquid.   | 28 (6)  |
| 325        | Toys, games, playing cards and requisite for games and sports, bird shot, toy cannons, air guns and air pistols for the time being excluded in any part of British India from the operation of all the prohibitions and directions contained in the Indian Arms Act, 1878, and bows and arrows, excluding rubber balls, balloons and toys | 84  | 29         | The following chemicals, namely, Cadmium sulphide, cobalt oxide, liquid gold for glass making, selenium and uranium oxide, in packings exceeding 28 lbs. for chemicals in substance and one Winchester quart for chemicals in liquid.  | 28 (7)  |
| 326        | Buttons, metal  | 85  | 30         | Potassium bichromate, sodium bichromate and chromic acid.  | 28 (8)  |
| 327        | Smokers' requisites made of aluminium   | 85(1)   | 31         | The following Chemicals, Drugs and Medicines, namely, acetic, carbolic, citric, hydrochloric, nitric, oxalic, sulphuric, tartaric and any other acids excluding chromic acid, anhydrous ammonia, naphthalene, potassium chlorate, potassium cyanide and other potassium compounds, bicarbonate of soda, borax, sodium cyanide, sodium silicate, arsenic, calcium carbide, glycerine, lead, magnesium and zinc compounds not otherwise specified, aloes, asafoetida, cocaine, sarsaparilla and storox, in packings exceeding 28 lbs. for goods in substance and one Winchester quart for goods in liquid. | 28 (9)  |
| 328        | Smokers' requisites—Pipes   | 85(1)   | 32         | Anti-plague serum  | 28 (13)   |
| 329        | Smokers' requisites excluding those made of aluminium, tobacco, matches and pipes   | 85(1)   | 33         | Aluminium powder and paint   | 30  |
| 330        | Prints, Engravings and Pictures (including photographs and picture post cards), not otherwise specified.  | 86  | 34         | Paints, colours and painters' materials, not packed ready for retail sale, all sorts not otherwise specified, including paints, solutions and compositions containing dangerous petroleum within the meaning of the Indian Petroleum Act, 1934, but excluding aluminium powder and paint and sand-papers and glass papers.   | 30  |
| 331        | Art, works of, not otherwise specified  | 86(1)   | 35         | Paints, colours and painters' materials, the following:—<br>(a) Red lead, genuine dry, genuine moist and reduced moist.<br>(b) White lead, genuine dry.<br>(c) Zinc white, genuine dry.<br>(d) Paints, other sorts, coloured moist. If not packed ready for retail sale.   | 30 (2)  |
| 332        | Specimens, Models and Wall Diagrams illustrative of natural science, and medals and antique coins, imported for instructional purposes.   | 86(3)   | 36         | Paints, colours and painters' materials, the following, namely:—<br>(a) Red lead, reduced dry.<br>(b) White lead, genuine moist, and reduced dry or moist.<br>(c) Zinc white, genuine or moist.<br>(d) Zinc white, reduced dry or moist. If not packed ready for retail sale.  | 30 (3)  |
| 333        | Specimens, Models and Wall Diagrams illustrative of natural science, and medals and antique coins, not imported for instructional purposes.   | 86(3)   | 37         | The following paints, colours and painters' materials, namely, barytes, turpentine, turpentine substitute, and varnish not containing dangerous petroleum within the meaning of the Indian Petroleum Act, 1934, if not packed ready for retail sale.   | 30 (4)  |
| 334        | Postage stamps, whether used or unused  | 86(4)   | 38         | Gunpowder for cannons, rifles, guns, pistols and sporting purposes.  | 34  |
| 335        | Brake fluid   | 87  | 39         | Explosives, namely, blasting gunpowder, blasting gelatine, blasting dynamite, blasting roburito, blasting tonite, and all other sorts, including detonators and blasting fuze.   | 34 (1)  |
| 336        | Buttons, other than metal   | 87  | 40         | Manures, all sorts, including animal bones and the following chemical manures:—<br>Basic slag, nitrate of ammonia, nitrate of soda, muriate of potash, sulphate of ammonia, sulphate of potash, kainite salts, carbolime, urea, nitrate of lime, calcium cyanamide, ammonium phosphates, mineral phosphates and mineral superphosphates.   | 35  |
| 337        | Empty gelatine capsules   | 87  |            |  |   |
| 338        | Leather, artificial, manufactures of  | 87  |            |  |   |
| 339        | Synthetic stones  | 87  |            |  |   |
| 340        | Zip fasteners with celluloid teeth  | 87  |            |  |   |

## PART V

(Application for special licences to be directed to the Chief Controller of Imports, New Delhi.)

| Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934. | Serial No. | Name of article | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|--|--|------------|-----------------|---|
| (1)        | (2)  | (3)  | (1)        | (2)             | (3)   |
| 1          | Pulse  | 10   |            |                 |   |
| 2          | Wheat  | 10(1)  |            |                 |   |
| 3          | Wheat flour  | 11(1)  |            |                 |   |
| 4          | Starch and farina  | 11(4)  |            |                 |   |
| 5          | Chromosol S. F., Chromaline and other Chrome compounds used for dyeing or tanning (excluding barium, lead and zinc chromates).   | 13   |            |                 |   |
| 6          | Dyeing and Tanning substances, all sorts, not otherwise specified, excluding wattle extract and the articles specified in serial No. 5 of this Part of this Schedule.        | 13   |            |                 |   |
| 7          | Gums, Resins and Lac, all sorts not otherwise specified, excluding olibanum and frankincense.  | 13(3)  |            |                 |   |
| 8          | Greases all sorts, not otherwise specified including petroleum jellies and paraffin wax.   | 15   |            |                 |   |
| 9          | Cod liver oil  | 15 (4)   |            |                 |   |
| 10         | Fish oil including whale oil, not otherwise specified excluding cod liver oil.   | 15 (4)   |            |                 |   |
| 11         | Fish oil and whale oil, hardened and hydrogenated.   | 15 (5)   |            |                 |   |
| 12         | Farinaceous and patent foods canned or bottled, excluding milk foods for infants.  | 19   |            |                 |   |
| 13         | Essences containing spirit used for the manufacture of beverages.  | 22 (4)   |            |                 |   |
| 14         | Metallic ores, all sorts except ochres and other pigment ores.   | 26   |            |                 |   |
| 15         | Asphalt  | 27 (1)   |            |                 |   |
| 16         | Pitch and tar  | 27 (2)   |            |                 |   |
| 17         | All sorts of mineral oils not otherwise specified.   | 27 (3)   |            |                 |   |
| 18         | Kerosene; also any mineral oil other than kerosene and motor spirit which has its flashing point below one hundred degrees of Fahrenheit's thermometer by Abel's close test. | 27 (4)   |            |                 |   |

| Serial No. | Name of article  | Item of First Schedule to Indian Tariff Act, 1934 | Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|--|---|------------|---|---|
| (1)        | (2)  | (3)   | (1)        | (2)   | (3)   |
| 41         | Rubber tyres and tubes and other manufactures of rubber, not otherwise specified excluding apparel and boots and shoes.  | 39 (1)  | 66         | Automatic Blackout Control Switches   | 72(d) & 73 (1)                                    |
| 42         | Wood and timber, all sorts, not otherwise specified, including all sorts of ornamental wood.   | 40  | 67(1)      | Printing and Lithographic material, namely, presses, lithographic plates, composing sticks, chasses, imposing tables, lithographic stones, stereo-blocks, wood blocks, halftone blocks, electro-type blocks, process blocks and highly polished copper or zinc sheets specially prepared for making process blocks, roller moulds, roller frames and stocks, roller composition, lithographic map rollers, standing screw and hot presses, perforating machines, gold blocking presses, gully presses, proof presses, arming presses, copper plate printing presses, rolling presses, ruling machines, ruling pen making machines, lead cutters, rule cutters, slug cutters, type-casting machines, type setting and casting machines, paper in rolls with side perforations to be used after further perforation for type-casting, rule bending machines, rule mitring machines, bronzing machines, stereotyping apparatus, paper folding machines, paging machines but excluding ink and paper and sets of mats when imported as advertising material in connection with exposed films. | 72 (2)  |
| 43         | Wood pulp  | 43  |            |   |   |
| 44         | Printing paper, white, which contains mechanical wood pulp amounting to not less than 70 per cent of the fibre content and which weighs not less than 40 grammes per square metre.   | 44 (2)  |            |   |   |
| 45         | Cigarette paper  | 44 (3)  |            |   |   |
| 45A        | Pasteboard, mill board, card board and straw board, all sorts.   | 44 (4)  | 67(2)      | Component parts as defined in Import Tariff item No. 72(3) of machinery specified in clause (1) above, excluding those covered by Serial No. 68 of Part V of this Schedule.   | 72 (3)  |
| 46         | Rubber bands, erasers and stamps and rubber hand rollers for cyclostyling.   | 45  | 68         | Rubber Blankets for printing presses, rubber hoses and hosepipes and rubber washers for boilers.  | 72 (3)  |
| 47         | Wool, raw, and wool tops   | 46 (2)  | 69A        | Hosiery needles for hosiery machinery and knitting machines whether operated by manual labour or mechanical power.  | 72 (3)  |
| 48         | Woollen yarn not otherwise specified   | 47 (3)  | 70         | Passenger lifts and component part and accessories thereof.   | 72 (4)  |
| 49         | Woolen yarn for weaving and knitting wool, excluding hand knitting wool.   | 47 (4)  | 71         | Stirrup pumps and Toiler pumps  | 72 (6)  |
| 50         | Yarn (excluding cotton yarn) such as is ordinarily used for the manufacture of belting for machinery.  | 47 (8)  | 72         | Machinery and component parts thereof, meaning machines or parts of machines to be worked by manual or animal labour and any machines (excluding such as are designed to be used exclusively in industrial processes) which require for their operation less than one-quarter of one-brake horse power, not otherwise specified in this schedule, and excluding articles covered by the Machine Tool Control Order, 1941.   | 72 (6)  |
| 51         | Cordage, rope and twine of vegetable fibre other than jute and cotton, not otherwise specified.  | 50 (6)  | 73         | Water-lift, sugar-mills, sugar centrifuges, sugar pug-mills, oil-presses, and parts thereof, when constructed so that they can be worked by manual or animal power and pans for boiling sugarcane juice.  | 72 (7)  |
| 52         | Apparel containing rubber  | 52  | 76         | Industrial Sewing Machines  | 72 (10)   |
| 53         | Silk or artificial silk goods used or required for medical purposes, namely, silk or artificial silk ligatures; elastic silk or artificial silk hosiery, elbow pieces, thigh pieces, knee caps, leggings, socks, anklets, stocking, suspensory bandages, silk or artificial silk abdominal belts, silk or artificial silk web catheter tubes, and oiled silk or artificial silk. | 52 (1)  | 77         | Air Raid Sirens   | 73 & 77   |
| 54         | Delivery hose for trailer pumps  | 53  | 78         | Electrical instruments, apparatus and appliances, not otherwise specified in this Schedule, excluding telegraphic and telephone.  | 73  |
| 55         | Hose made of canvas impregnated with rubber.   | 53  | 79         | Electro-medical apparatus   | 73 (2)  |
| 56         | Rags and other paper-making materials excluding wood pulp.   | 53 (1)  | 80         | Telegraphic Instruments and Apparatus and parts thereof imported by or under the orders of Railway Administration.  | 73 (3)  |
| 57         | Boots and shoes containing rubber  | 54  | 82         | Tramcars and component parts and accessories thereof excluding articles specified in part I of this Schedule.   | 74 (1)  |
| 58         | Building and Engineering bricks  | 59 (1)  | 86         | Conveyances not otherwise specified and component parts and accessories thereof excluding articles specified in part I of this Schedule.  | 75  |
| 59         | Covered crucibles for glass-making   | 59 (6)  | 87         | Aeroplanes, aeroplane parts, aeroplane engines, aeroplane engine parts and rubber tyres and tubes used exclusively for aeroplanes.  | 76  |
| 60         | Bort and industrial diamonds   | 61  | 88         | All manufactured articles and materials used in aircraft construction, and books, drawings, diagrams, illustrations and any other technical publications imported for the purpose of maintenance, repair and overhaul of aircraft, aero-engines and their instruments and equipment: Provided that nothing falling under this description shall be deemed to fall under any other serial of this Schedule.  | The appropriate item                              |
| 61         | Diamonds unset and imported uncut, excluding bort and industrial diamonds.   | 61  | 89         | Ships and other vessels for inland and harbour navigation, including steamers, launches, boats and barges imported entire or in sections: Provided that articles of machinery as defined in item No. 72 or No. 72 (3) of the First Schedule to the Indian Tariff Act, 1934, shall, when separately imported, not be deemed to be included hereunder.  | 76 (1)  |
| 62         | Steel helmets  | 63 (28)   | 90         | Light ships   | 76 (2)  |
| 62A        | Radium   | 70 (1)  | 91         | Furniture tackle and apparel, not otherwise described for steam-sailing, rowing and other vessels.  | 76 (3)  |
| 63         | The following articles of builder's hardware—hinges, locks and bolts.  | 71  |            |   |   |
| 65         | The following articles of machinery not being specified in the Machine Tool Control Order, 1941 or otherwise specified, in this schedule except when required for the textile industries, tea industry, iron and steel production works, electric supply undertakings, mines and quarries, agriculture, road making and haulage:—  |   |            |   |   |
| (1)        | Prime-movers boilers, locomotive engines and tenders for the same, portable engines (including fire engines), and other machines in which the prime mover is not separable from the operative parts;   | 72 (a)  |            |   |   |
| (2)        | Machines and sets of machines to be worked by electric, steam, water, fire or other power, not being manual or animal labour or which before being brought into use require to be fixed with reference to other moving parts;  | 72 (b)  |            |   |   |
| (3)        | Apparatus and appliances, not to be operated by manual or animal labour, which are designed for use in an industrial system as parts indispensable for its operation and have been given for that purpose some special shape or quality which would not be essential for their use for any other purpose;  | 72 (c)  |            |   |   |
| (4)        | Control gear (other than electric), self-acting or otherwise, and transmission gear (other than electric) designed for use with any of the machinery above specified, including driving chains, but excluding driving ropes not made of cotton and belting;  | 72 (d)  |            |   |   |
| (5)        | Component parts, as defined in item No. 72 (3) of the First Schedule to the Indian Tariff Act, 1934, of machinery specified in clauses (1), (2), (3) and (4) above; but excluding those which are covered by serial No. 68 of this part of this Schedule;  | 72 (3)  |            |   |   |
| (6)        | Machines or parts of machines to be worked by manual or animal labour, not otherwise specified, and any machines (except such as are designed to be used exclusively in industrial processes) which require for their operation less than one quarter of one-brake horse-power excluding typewriters and sewing machines and parts thereof.                                      | 72 (6)  |            |   |   |

## DEPARTMENT OF SUPPLY AND TRANSPORT

## NOTIFICATIONS

The 3rd October 1944

No. 17221-S.7.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor  
B. MUKERJI  
Secretary to Government

New Delhi, the 9th September 1944

No. 1/2(85)/CA(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices both wholesale and retail which may be charged by a dealer in respect of Synthetic Camphor powder :

Provided that the maximum price, wholesale or retail, which a dealer at a hill station specified in the Schedule II attached to the Notification of the Government of India in the Department of Industries and Civil Supplies No. F. 22(101)-AP/44 of the 10th June 1944, may charge in respect of the article specified below, may exceed the maximum prices specified below by 3 per cent :—

| Description                 | Maximum wholesale price per cwt. | Maximum retail price per pound |
|-----------------------------|----------------------------------|--------------------------------|
|                             | Rs. A. P.                        | Rs. A. P.                      |
| Camphor Powder (Synthetic). | 385 0 0                          | 4 0 0                          |

Bombay, 9th September 1944

No. 1/2(93)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices, both wholesale and retail, which may be charged by a dealer in respect of the Rolls Razor Blades :—

| Description       | Wholesale selling price per dozen | Retail selling price per blade |
|-------------------|-----------------------------------|--------------------------------|
|                   | Rs. A. P.                         | Rs. A. P.                      |
| Rolls Razor blade | .. 77 0 0                         | 8 0 0                          |

Bombay, 19th August 1944

No. 1/2 (68)/44-CG (CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22 (40)-CS (C)/43, dated the 22nd January 1944, the Central Government is pleased to fix as specified in columns (4) and (5) of the Schedule hereto attached the maximum prices which may be charged by a dealer or producer in respect of bicycles and bicycle parts specified in the said Schedule :

Provided that the maximum retail prices which a dealer may charge elsewhere than at Bombay, Karachi, Madras and Calcutta in respect of any article specified in the Schedule, may exceed the maximum price of that article as therein specified by a sum, not exceeding Rs. 10, equal to the freight from the nearest port to the place of sale plus the octroi duty actually paid in respect of that article :

Provided further that the maximum price, wholesale or retail, which a dealer at a hill station specified in the Schedule II attached to the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22 (101)-AP/44, dated the 10th June 1944, may charge in respect of an article specified in the Schedule hereto attached may exceed the maximum price thereof as specified in the said Schedule by 5 per cent :

Provided further that the maximum prices chargeable by a dealer in respect of a Lady's bicycle may exceed the price of a bicycle of that make specified in this Schedule by Rs. 10.

| Serial No. | Name of article   | Item of First Schedule to Indian Tariff Act, 1934 |
|------------|---|---|
| (1)        | (2)   | (3)   |
| 92         | Instruments, apparatus and appliances other than electrical, including cinematographic but excluding articles otherwise specified in this Schedule and those falling under the Machine Tools Control Order, 1941.   | 77  |
| 93         | Optical, Scientific, philosophical and Surgical Instruments, apparatus and appliances not made of rubber.   | 77 (2)  |
| 94         | Optical, Scientific, Philosophical and Surgical Instruments, apparatus and appliances made of rubber.   | 77 (2)  |
| 95         | Rubber balls, balloons and toys..   | 84  |
| 96         | Art, the following works of—(1) Statuary and pictures intended to be put up for the public benefit in a public place, and (2) memorials of a public character intended to be put up in a public place, including the materials used, or to be used in their construction whether worked or not- | 86 (2)  |
| 97         | Artificial horn manufactured from rennet casein.  | 87  |
| 98         | Asbestos, raw .. .. .   | 87  |
| 99         | Bort .. .. .  | 87  |
| 100        | Celluloid .. .. .   | 87  |
| 101        | Cellulose acetate sheet and moulding powders  | 87  |
| 102        | Cresol-formaldehyde moulding powders ..   | 87  |
| 103        | Curled rope hair .. .. .  | 87  |
| 104        | Diamonds, industrial, in all forms, including diamond powder.   | 87  |
| 105        | Fibreboards, hardboards, insulating boards, and plywood, excluding vulcanised fibre sheets.   | 87  |
| 106        | Gas black, thermatomic black, acetylene black, and carbon black.  | 87  |
| 107        | Glass substitutes .. .. .   | 87  |
| 108        | Glucose, all sorts .. .. .  | 87  |
| 109        | Micarta sheets .. .. .  | 87  |
| 110        | Nickle catalyst .. .. .   | 87  |
| 111        | Phenol-formaldehyde moulding powders ..   | 87  |
| 112        | Phenol-formaldehyde resinous sheets, tubes, rods and other materials.   | 87  |
| 113        | Perspex (methyl methacrylate).. .. .  | 87  |
| 114        | Pyrotechnic aluminum powder .. .. .   | 87  |
| 115        | Stero slongs .. .. .  | 87  |
| 116        | Synthetic resins in the manufacture of which formaldehyde, phenol, cresol or urea, is used.   | 87  |
| 117        | Textile printing dyes .. .. .   | 87  |
| 118        | Urea-formaldehyde moulding powders ..   | 87  |
| 119        | Vulcanised fibre in sheets, rods and tubes  | 87  |
| 121        | Window glass channels .. .. .   | 87  |
| 122        | All articles not otherwise specified in this Schedule, except the following, namely :—  | The appropriate item.                             |
|            | (a) Silver bullion and silver sheets and plates which have undergone no process of manufacture subsequent to rolling falling under item No. 61 (2) of the First Schedule to the Indian Tariff Act, 1934.  |   |
|            | (b) Gold bullion and gold sheets and plates which have undergone no process of manufacture subsequent to rolling falling under item No. 61 (3) of the First Schedule to the Indian Tariff Act, 1934.  |   |
|            | (c) Current coin of the Government of India falling under item No. 62 of the First Schedule to the Indian Tariff Act, 1934.   |   |
|            | (d) Silver coin not otherwise specified falling under item No. 62 (1) of the First Schedule to the Indian Tariff Act, 1934.   |   |
|            | (e) Gold coin falling under item No. 62 (2) of the First Schedule to the Indian Tariff Act, 1934.   |   |
|            | (f) Paper money falling under item No. 44 (6) of the First Schedule to the Indian Tariff Act, 1934.   |   |

N, R. PILLAI

Secretary to the Government of India

## SCHEDULE

| Serial No.<br>1 | Description, make, size and other particulars<br>2 | Unit<br>3     | Wholesale selling price<br>4 |    |    | Retail selling price<br>5 |    |
|-----------------|--|---------------|------------------------------|----|----|---------------------------|----|
|                 |  |               | Rs.                          | A. | P. | Rs.                       | A. |
| 1               | Raleigh Cycle                                      | 1             | 104                          | 6  | 0  | 121                       | 13 |
| 2               | B. S. A. Cycle                                     | 1             | 105                          | 0  | 0  | 122                       | 8  |
| 3               | Beeston Humber                                     | 1             | 103                          | 3  | 0  | 120                       | 8  |
| 4               | Rudge Whitworth                                    | 1             | 104                          | 12 | 0  | 122                       | 6  |
| 5               | Hercules Cycle (Less saddle)                       | 1             | 112                          | 0  | 0  | 130                       | 4  |
| 6               | Jayton Cycle                                       | 1             | 123                          | 10 | 0  | 144                       | 12 |
| 7               | Phoenix Cycle                                      | 1             | 115                          | 10 | 0  | 134                       | 4  |
| 8               | Philip Cycle                                       | 1             | 99                           | 10 | 0  | 116                       | 14 |
| 9               | Norman Cycle                                       | 1             | 106                          | 13 | 0  | 124                       | 10 |
|                 |  |               |                              |    |    |                           |    |
| 10              | Philip frames set with handle-bar pedal, and hub   | 1             | 63                           | 4  | 0  | 73                        | 12 |
| 11              | Vivo (Handle bar pedal only)                       | 1             | 60                           | 0  | 0  | 70                        | 0  |
| 12              | Miller No. 7/20 Bell                               | 1 doz.        | 16                           | 19 | 0  | 19                        | 10 |
| 13              | English Chain                                      | 1             | 2                            | 1  | 0  | 2                         | 7  |
| 14              | English Chain wheel and crank                      | 1 set.        | 7                            | 3  | 0  | 8                         | 6  |
| 15              | English Fork                                       | 1             | 7                            | 13 | 0  | 9                         | 2  |
| 16              | English Free wheel                                 | 1             | 2                            | 3  | 0  | 2                         | 9  |
| 17              | English Handle bar with brakes                     | 1 set.        | 12                           | 2  | 0  | 14                        | 2  |
| 18              | English Dover handle grip                          | 1 doz. pairs. | 5                            | 3  | 0  | 6                         | 1  |
| 19              | English Mudguards                                  | 1 pair.       | 4                            | 3  | 0  | 4                         | 14 |
| 20              | Philip Pedals                                      | 1 pair.       | 3                            | 13 | 0  | 4                         | 7  |
| 21              | English Cheap Pump                                 | 1 dozen.      | 15                           | 10 | 0  | 18                        | 3  |
| 22              | English Celluloid Pump                             | 1 dozen.      | 23                           | 9  | 0  | 27                        | 7  |
| 23              | Brooks B.83 saddle                                 | 1             | 11                           | 2  | 0  | 13                        | 0  |
| 24              | Olympic saddle 90 x 3                              | 1             | 7                            | 7  | 0  | 8                         | 10 |
| 25              | Hercules or Philip Leatheries (small size saddles) | 1             | 4                            | 12 | 0  | 5                         | 8  |
| 26              | Carrier Foreign                                    | 1             | 3                            | 14 | 0  | 4                         | 8  |
| 27              | Carrier Indian                                     | 1             | 2                            | 2  | 0  | 2                         | 8  |
| 28              | Stand Indian                                       | 1             | 2                            | 2  | 0  | 2                         | 8  |
| 29              | Quarter Chain Cover                                | 1             | 2                            | 10 | 0  | 3                         | 8  |
| 30              | Half Chain Cover                                   | 1             | 4                            | 12 | 0  | 5                         | 8  |
| 31              | Oil Bath Gear case                                 | 1             | 12                           | 14 | 0  | 15                        | 0  |
| 32              | Still Balls 1/8                                    | 1 dozen.      | 0                            | 2  | 6  | 0                         | 3  |
| 33              | " " 5/32 & 3/16                                    | 1 dozen.      | 0                            | 5  | 0  | 0                         | 6  |
| 34              | " " 1/4  | 1 dozen.      | 0                            | 7  | 6  | 0                         | 9  |
| 35              | Cotterpin  | 1             | 0                            | 3  | 6  | 0                         | 4  |
| 36              | Chain Adjuster                                     | 1             | 0                            | 5  | 0  | 0                         | 6  |
| 37              | Hub axle standard                                  | 1 pair.       | 3                            | 3  | 0  | 3                         | 12 |
| 38              | Pedal axle standard                                | 1 pair.       | 2                            | 10 | 0  | 3                         | 0  |
| 39              | Bottom axle standard                               | 1             | 2                            | 10 | 0  | 3                         | 0  |
| 40              | Lubricating oil                                    | 1 tin.        | 0                            | 13 | 6  | 1                         | 0  |
| 41              | Oil can  | 1             | 0                            | 6  | 6  | 0                         | 8  |
| 42              | Brake shoe   | 1             | 0                            | 10 | 0  | 0                         | 12 |
| 43              | " rubber   | 1             | 0                            | 3  | 6  | 0                         | 4  |
| 44              | " button   | 1             | 0                            | 4  | 0  | 0                         | 5  |
| 45              | Pedal rubber                                       | 1             | 0                            | 6  | 6  | 0                         | 8  |
| 46              | Solution tube No. 1                                | 1             | 0                            | 2  | 6  | 0                         | 3  |
| 47              | Solution tube No. 4                                | 1             | 0                            | 8  | 0  | 0                         | 10 |
| 48              | Mudguard bolt nut                                  | 1             | 0                            | 0  | 9  | 0                         | 1  |
| 49              | Trouser clip                                       | 1 pair.       | 0                            | 10 | 0  | 0                         | 12 |
| 50              | Trouser band                                       | 1 pair.       | 0                            | 10 | 0  | 0                         | 12 |
| 51              | Pump clip  | 1 pair.       | 0                            | 3  | 6  | 0                         | 4  |
| 52              | Tool bag   | 1             | 1                            | 5  | 0  | 1                         | 8  |

Bombay, 26th August 1944

No. 1/2 (89)/44-OG (CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3fo the Hoarding and Profiteering Prevention Ordinance 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendments shall be made in the Department of Industries and Civil Supplies Notification No. 1/2 (66)/43-CG (CS), dated the 22nd July 1944, fixing maximum prices of Toilet Articles:—

I. In Part I of the Schedule :—

(i) Against entries in item No. 3, i.e., Hazeline Cream and Hazeline Snow, in column 7 Rs. 16-8-0 shall be substituted for Rs. 20-8-0.

(ii) Against item No. 21 in columns 4, 5 and 7 the following figures shall be added 16-8-0, 18-12-0, 18-12-0 respectively.

(iii) Against item No. 23 entries in columns 4, 5 and 7 shall be deleted.

(iv) Against item No. 39, i.e., Danderine small in column 6 Rs. 1-7-0 shall be substituted for Rs 7-1-0.

(v) Against item No. 56, i.e., Genoz tooth paste in column 8 Rs. 1-13-0 shall be substituted for Rs. 1-12-0.

(vi) The asterisks marked against items Nos. 19 and 20 shall be deleted.

II. Item Nos. 11, 29, 37, 48, 60 and 69 in Part I of the Schedule annexed to the said Notification shall be deleted.

III. In Part II of the Schedule after item No. 13 the following shall be added as items Nos. 14 to 21 :—

| Serial No. | Description                    | Size                              | Importers' issue price per dozen      | Port retailer's issue price per unit | Up-country retailer's issue price per unit |
|------------|--------------------------------|-----------------------------------|---------------------------------------|--------------------------------------|--|
| 1          | 2                              | 3                                 | 4                                     | 5                                    | 6  |
| 14         | Pompeian Cold Cream            | Small Jars.                       | 4-4-0                                 | 0-7-0                                | 0-8-0                                      |
| 15         | Pompeian face Powder           | Small Medium Large                | 4-4-0<br>8-4-0<br>16-0-0              | 0-7-0<br>0-14-0<br>1-11-0            | 0-8-0<br>0-15-0<br>1-13-0                  |
| 16         | Bryl Cream                     | 4 oz.<br>6 oz.<br>9 oz.<br>15 oz. | 9-10-0<br>12-8-0<br>16-4-0<br>24-12-0 | 1-0-0<br>1-5-0<br>1-12-0<br>2-10-0   | 1-1-0<br>1-7-0<br>1-14-0<br>2-12-0         |
|            |                                | Small Jars.<br>Large Jars.        | 12-8-0<br>21-0-0                      | 1-5-0<br>2-4-0                       | 1-7-0<br>2-6-0                             |
| 17         | Amami Wave Set                 | Small.                            | 4-8-0                                 | 0-8-0                                | 0-8-0                                      |
| 18         | Nicola Tooth Paste             | Large.                            | 10-12-0                               | 1-2-0                                | 1-4-0                                      |
| 19         | Amami Liquid Pine Tar Shampoo. | ..                                | 8-12-0                                | 0-15-0                               | 1-0-0                                      |
|            | Amami Liquid Soapless Shampoo. | ..                                | 4-12-0                                | 0-8-0                                | 0-9-0                                      |
|            | Amami Shampoo powder No. 12.   | ..                                | 5-2-0                                 | 0-9-0                                | 0-9-0                                      |
| 20         | Spa Nylon Tooth Brushes.       | ..                                | 4-12-0                                | 0-8-0                                | 0-9-0                                      |
| 21         | Mira Tooth Brushes             | ..                                | 11-8-0                                | 1-4-0                                | 1-5-0                                      |
|            |                                | ..                                | 10-8-0                                | 1-2-0                                | 1-3-0                                      |

C. C. DESAI  
Joint Secretary to the Government of India

New Delhi, 2nd September 1944

No. F. 22 (164)-AP/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies No. F. 22 (164)-AP/44, dated the 26th August 1944, namely:—

In the said notification:—

(1) In the preamble after the words 'vegetable ghee' the following words shall be added, "and preparations known as Tawda or Tawra which are a mixture of vegetable ghee and oil or ghee".

(2) In column 2 of Part I, for the entry "0 8 0" relating to the price at which the manufacturer's distributors may sell, the entry "0 8 6" shall be substituted.

(3) The following shall be substituted for Part II:—

"Prices of small packs are fixed as follows:—

|                 | 10 lb. tins |    |    | 5 lb. tins |    |    | 2 lb. tins |    |    | 1 lb. tin |    |    |
|-----------------|-------------|----|----|------------|----|----|------------|----|----|-----------|----|----|
|                 | Rs.         | A. | P. | Rs.        | A. | P. | Rs.        | A. | P. | Rs.       | A. | P. |
| Dalda ..        | 8           | 1  | 0  | 4          | 3  | 0  | 1          | 12 | 0  | 0         | 14 | 0  |
| Kotogem ..      | 8           | 1  | 0  | 4          | 3  | 0  | ..         | .. | .. | ..        | .. | .. |
| Binaula ..      | 8           | 1  | 0  | 4          | 3  | 0  | ..         | .. | .. | ..        | .. | .. |
| Sitar ..        | 8           | 1  | 0  | 4          | 3  | 0  | ..         | .. | .. | ..        | .. | .. |
| Cotex ..        | 8           | 1  | 0  | 4          | 3  | 0  | ..         | .. | .. | ..        | .. | .. |
| Other brands .. | 7           | 12 | 0  | 4          | 0  | 0  | ..         | .. | .. | ..        | .. | .. |

The above prices for small packs take into account the average expenditure on freight and octroi."

R. A. MAHAMADI

Deputy Secretary to the Government of India  
Bombay, 19th August 1944

No. 1/2 (77)/44-CG (CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices, both wholesale and retail, which may be charged by a dealer in respect of Milkmaid Sweetened Condensed Milk:—

| Description                                      | Wholesale price f. o. r. any town in British India | Retail Price  |
|--|--|---------------|
| Milkmaid Sweetened Condensed Milk in 14 oz. tins | Rs. 40-8-0 per case of 48 tins.                    | Re, 1 per tin |

NOTE—The maximum price, wholesale or retail, which a dealer at a hill station specified in the Schedule II attached to the notification of the Government of India, Department of Industries and Civil Supplies No. F. 22 (101)-AP/44, dated the 10th June 1944, may charge in respect of the article mentioned above, may exceed the maximum price thereof by 3 per cent.

C. C. DESAI

Jt. Secy. to the Govt. of India

The 3rd October 1944

No. 17222-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

B. MUKERJI

Secretary to Government

New Delhi, 15th July 1944

No. 3-TA/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the

The 3rd October 1944

No. 17230-S.T.—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information:—

Bombay, 25th May 1944

No. T.C.(4) 4/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that tapestries specified in the Schedule below shall be exempt from the operation of clause 13 in so far as it relates to texmarking and clause 14 the said Order:—

SCHEDULE

List of Mills manufacturing Tapestries for which exemption is provided in the Notification

| Serial No. | Texmark No. | Name of the Mill                               | Location       |
|------------|-------------|--|----------------|
| 1          | 118         | The Aryodaya Spg. and Wvg. Co., Ltd.           | Ahmedabad      |
| 2          | 357         | The Central India Spg. Wvg. and Mfg. Co., Ltd. | Nagpur         |
| 3          | 313         | Jiyajeerao Cotton Mills Ltd.                   | Gwalior        |
| 4          | 229         | The Khandesh Spg. and Wvg. Mills Co., Ltd.     | Jalagaon       |
| 5          | 31          | The Kohinoor Mills Co., Ltd., Nos. 1, 2 and 3  | Bombay         |
| 6          | 503         | The Lyallpur Cotton Mills                      | Lyallpur       |
| 7          | 32          | The Madhowji Dharamasi Mfg. Co., Ltd.          | Bombay         |
| 8          | 50          | The Ruby Mills Ltd.                            | Bombay         |
| 9          | 55          | The Simplex Mills Co., Ltd.                    | Bombay         |
| 10         | 508         | Sutlej Cotton Mills Ltd.                       | Okara (Punjab) |
| 11         | 260         | The Vishnu Cotton Mills Ltd.                   | Solapur        |

Cotton Cloth and Yarn (Transport) Control Order, 1944, namely:—

In clause 2A of the said order—

For the words "Janjira or Cambay State" the words "Janjira, Jawhar and Cambay States or the Navsari District of Baroda State" shall be substituted.

J. D. KAPADIA

Deputy Secy. to the Govt. of India

The 3rd October 1944

No. 17224-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

B. MUKERJI

Secretary to Government

New Delhi, 2nd September 1944

No. 300-P(11)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Control (Economy) Order, 1944:—

I. In the said Order—

(1) Clause 6 shall be renumbered as sub-clause (1) of that clause, and to that clause as so re-numbered, the following sub-clause shall be added:—

"(2) Any person who publishes any newspaper of a class not mentioned in column (1) of Schedule I shall apply not later than the 15th September 1944 to the Central Government for fixation of the number of pages which he may print during any specified period, and after the number of pages has been fixed by the Central Government shall not exceed that number."

(2) In clause 21, after the words and figures "one-fourth of 80 per cent of" the word "paper" shall be inserted.

II. At the end of Schedule I annexed to the said Order, the following shall be inserted, namely:—

"In any month in which a weekly has five issues, the total number of pages of the weekly may exceed by 25 per cent the number of pages permissible under the above table."

H. M. PATEL

Joint Secy. to the Govt. of India

The 3rd October 1944

No. 17228-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

B. MUKERJI

Secretary to Government

New Delhi, 12th August 1944

No. T.B. (1) 27/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In sub-clause (a) of clause 3 of the said Order, after sub-paragraph (iv), the following shall be inserted, namely:—

"(v) Tracing paper."

H. M. PATEL

Joint Secy. to the Govt. of India

By order of the Governor

B. MUKERJI

Secretary to Government

**THE ARYODAYA SPINNING AND WEAVING CO., LTD.**  
 TEXMARK No. 118  
 Mills : Asarva Road, Ahmedabad  
 Agents : M/s Mangaldas and Balabhai & Co., Asarva Road, Ahmedabad

| Serial No. | Trade description of cloth | Marks under which it is sold |            | Dimensions in which sold |                              | Maximum price per piece or single as shown |           |
|------------|----------------------------|------------------------------|------------|--------------------------|------------------------------|--|-----------|
|            |                            | Trade number                 | Trade mark | Width                    | Length per piece (or single) | Ex-Mill                                    | Retail    |
| 1          | 2                          | 3                            | 4          | 5                        | 6                            | 7  | 8         |
|            |                            |                              |            | Ins.                     | Yds.                         | Rs. a. p.                                  | Rs. a. p. |
| 1          | Tapestry                   | 47                           | ..         | 42                       | 20                           | **   | **        |
| 2          | Do.                        | 48                           | ..         | 47                       | 20                           | **   | **        |
| 3          | Do.                        | 148                          | ..         | 50                       | 10                           | **   | **        |
| 4          | Do.                        | 245                          | ..         | 44                       | 20                           | **   | **        |
| 5          | Do.                        | 545                          | ..         | 50                       | 20                           | **   | **        |
| 6          | Do.                        | 645                          | ..         | 46                       | 20                           | **   | **        |
| 7          | Do.                        | AM. 48                       | ..         | 48                       | 20                           | **   | **        |

M/S. THE CENTRAL INDIA SPG., WVG. & MFG. Co., LTD.

TEXMARK No. 357

Mills : Post Box No. 10, Nagpur.

Mg. Agents : M/s. Tata Sons Ltd., "Bombay House", 24, Bruce Street, Fort, Bombay

|    |          |           |    |    |    |    |    |
|----|----------|-----------|----|----|----|----|----|
| 1  | Tapestry | CL. 4/3   | .. | 48 | 40 | ** | ** |
| 2  | Do.      | CL. 4/6   | .. | 48 | 40 | ** | ** |
| 3  | Do.      | CL. 5A    | .. | 48 | 40 | ** | ** |
| 4  | Do.      | CL. 4/1   | .. | 48 | 40 | ** | ** |
| 5  | Do.      | CL. 4A/8  | .. | 48 | 40 | ** | ** |
| 6  | Do.      | CL. 5A/2  | .. | 48 | 40 | ** | ** |
| 7  | Do.      | JU. 232/2 | .. | 35 | 30 | ** | ** |
| 8  | Do.      | JU. 240/1 | .. | 35 | 30 | ** | ** |
| 9  | Do.      | JU. 241   | .. | 35 | 30 | ** | ** |
| 10 | Do.      | CL. 232   | .. | 47 | 30 | ** | ** |
| 11 | Do.      | CL. 233/1 | .. | 48 | 40 | ** | ** |
| 12 | Do.      | CL. 234   | .. | 50 | 40 | ** | ** |
| 13 | Do.      | JU. 101/3 | .. | 48 | 20 | ** | ** |
| 14 | Do.      | JU. 233/1 | .. | 45 | 40 | ** | ** |
| 15 | Do.      | JU. 237/1 | .. | 48 | 30 | ** | ** |
| 16 | Do.      | JU. 234   | .. | 46 | 30 | ** | ** |
| 17 | Do.      | JU. 235/3 | .. | 44 | 40 | ** | ** |
| 18 | Do.      | JU. 239/3 | .. | 48 | 30 | ** | ** |
| 19 | Do.      | JU. 238/3 | .. | 48 | 30 | ** | ** |

M/S. JIJAJEERAO COTTON MILLS, LTD.

TEXMARK No. 313

Mills : Gwalior, Near Morar Road, G. I. P. Rly.

Agents : M/s. Birla Bros., Ltd., P. O. Jiyajeerao Mills, Gwalior.

|   |          |           |               |    |    |    |    |
|---|----------|-----------|---------------|----|----|----|----|
| 1 | Tapestry | S. N. 519 | Parda-cloth   | 44 | 20 | ** | ** |
| 2 | Do.      | 520       | Chand-Kiran   | 50 | 20 | ** | ** |
| 3 | Do.      | 521       | Prakash       | 48 | 20 | ** | ** |
| 4 | Do.      | 522       | Madhur Millan | 48 | 20 | ** | ** |
| 5 | Do.      | 523       | T. P. 54      | 50 | 20 | ** | ** |
| 6 | Do.      | 524       | Purnima       | 50 | 20 | ** | ** |
| 7 | Do.      | 525       | T. P. 50      | 48 | 20 | ** | ** |
| 8 | Do.      | 526       | Basant        | 48 | 20 | ** | ** |
| 9 | Do.      | 528       | T. P. 48      | 48 | 20 | ** | ** |

M/S. THE KHANDESH SPG. & WVG. MILLS Co., LTD.

TEXMARK No. 220

Mills : Jalagaon (East Khandesh)

Agents : Indra Singh & Sons, Ltd., 42, Queens Road, Reclamation, Fort, Bombay

|   |          |         |    |    |    |    |    |
|---|----------|---------|----|----|----|----|----|
| 1 | Tapestry | SN/2133 | .. | 47 | 20 | ** | ** |
| 2 | Do.      | SN/157  | .. | 47 | 20 | ** | ** |

THE KOHINOOR MILLS Co. LTD., Nos. 1, 2 & 3

TEXMARK No. 31

Mills : Nos. 1 & 2—Naigaum, Cross Road, Dadar, 3—Lady Jamshedji Road, Dadar

Agents : M/s. Killick Nixon & Co., Killick Bldg., Home St., Fort, Bombay

|    |          |       |    |       |    |    |    |
|----|----------|-------|----|-------|----|----|----|
| 1  | Tapestry | 115   | .. | 48    | 30 | ** | ** |
| 2  | Do.      | 639   | .. | 48    | 30 | ** | ** |
| 3  | Do.      | 117   | .. | 48    | 30 | ** | ** |
| 4  | Do.      | 638   | .. | 48    | 30 | ** | ** |
| 5  | Do.      | 17    | .. | 48    | 30 | ** | ** |
| 6  | Do.      | S 104 | .. | 45    | 40 | ** | ** |
| 7  | Do.      | S 90  | .. | 49/50 | 40 | ** | ** |
| 8  | Do.      | S 29  | .. | 48    | 20 | ** | ** |
| 9  | Do.      | 991   | .. | 49    | 30 | ** | ** |
| 10 | Do.      | S 105 | .. | 45    | 40 | ** | ** |

THE LYALLPUR COTTON MILLS

TEXMARK No. 503

Mills : Karkhana Road, Lyallpur

Prop : The Delhi Cloth & General Mills Co., Ltd., Delhi—mill premises

|   |          |          |    |    |    |    |    |
|---|----------|----------|----|----|----|----|----|
| 1 | Tapestry | TP. 1232 | .. | 48 | 20 | ** | ** |
| 2 | Do.      | TP. 1235 | .. | 48 | 20 | ** | ** |

THE MADHOWJI DHARAMSI MFG. Co. LTD.

TEXMARK No. 32

Mills : Foras Road, Bombay

Agents : The Provident Investment Co., Ltd., Foras Road, Bombay

|   |          |      |   |    |    |    |    |
|---|----------|------|---|----|----|----|----|
| 1 | Tapestry | 1126 | C | 48 | 40 | ** | ** |
|---|----------|------|---|----|----|----|----|

## THE RUBY MILLS, LTD.

TEXMARK No. 50

Mills : Woollen Mill Lane, Off Lady Jamshedji Rd., Dadar  
Agents : M/s. Doongarsey & Co., 49/55, Apollo Street, Fort, Bombay

| 1 | 2              | 3  | 4  | 5    | 6    | 7         | 8         |
|---|----------------|----|----|------|------|-----------|-----------|
| 1 | Tapestry .. .. |    |    | Ins. | Yds. | Rs. A. P. | Rs. A. P. |
| 2 | Do. .. ..      | 25 | .. | 48   | 40   | **        | **        |
| 3 | Do. .. ..      | 26 | .. | 48   | 40   | **        | **        |
| 4 | Do. .. ..      | 27 | .. | 48   | 40   | **        | **        |
| 5 | Do. .. ..      | 28 | .. | 48   | 40   | **        | **        |
| 6 | Do. .. ..      | 29 | .. | 48   | 40   | **        | **        |
| 7 | Do. .. ..      | 30 | .. | 48   | 40   | **        | **        |
|   |                | 22 | .. | 48   | 40   | **        | **        |

## THE SIMPLEX MILLS Co., LTD.

TEXMARK No. 55

Mills : Clerk Road, Jacob Circle, Bombay

Agents : Forbes, Campbell &amp; Co., Ltd., Forbes Building, Home St., Fort, Bombay

|    |                |               |    |       |    |    |    |
|----|----------------|---------------|----|-------|----|----|----|
| 1  | Tapestry .. .. | 14096         | .. | 47/48 | 40 | ** | ** |
| 2  | Do. .. ..      | 1588D         | .. | 47/48 | 40 | ** | ** |
| 3  | Do. .. ..      | 1409          | .. | 47/48 | 40 | ** | ** |
| 4  | Do. .. ..      | 14575         | .. | 47/48 | 40 | ** | ** |
| 5  | Do. .. ..      | 1683          | .. | 47/48 | 40 | ** | ** |
| 6  | Do. .. ..      | 1783          | .. | 47/48 | 40 | ** | ** |
| 7  | Do. .. ..      | 1883          | .. | 47/48 | 40 | ** | ** |
| 8  | Do. .. ..      | 1983          | .. | 47/48 | 40 | ** | ** |
| 9  | Do. .. ..      | 2083          | .. | 47/48 | 40 | ** | ** |
| 10 | Do. .. ..      | 1799          | .. | 47/48 | 40 | ** | ** |
| 11 | Do. .. ..      | 1899          | .. | 47/48 | 40 | ** | ** |
| 12 | Do. .. ..      | 1787          | .. | 47/48 | 40 | ** | ** |
| 13 | Do. .. ..      | 2787          | .. | 47/48 | 40 | ** | ** |
| 14 | Do. .. ..      | 4787          | .. | 47/48 | 40 | ** | ** |
| 15 | Do. .. ..      | 3787          | .. | 47/48 | 40 | ** | ** |
| 16 | Do. .. ..      | 17991         | .. | 47/48 | 40 | ** | ** |
| 17 | Do. .. ..      | 17990         | .. | 43/44 | 40 | ** | ** |
| 18 | Do. .. ..      | 124           | .. | 47/48 | 40 | ** | ** |
| 19 | Do. .. ..      | 1324          | .. | 47/48 | 40 | ** | ** |
| 20 | Do. .. ..      | 1424          | .. | 47/48 | 40 | ** | ** |
| 21 | Do. .. ..      | 324           | .. | 47/48 | 40 | ** | ** |
| 22 | Do. .. ..      | 1552          | .. | 47/48 | 40 | ** | ** |
| 23 | Do. .. ..      | 15880         | .. | 47/48 | 40 | ** | ** |
| 24 | Do. .. ..      | 1123          | .. | 47/48 | 40 | ** | ** |
| 25 | Do. .. ..      | 1223          | .. | 47/48 | 40 | ** | ** |
| 26 | Do. .. ..      | 1323          | .. | 47/48 | 40 | ** | ** |
| 27 | Do. .. ..      | 1423          | .. | 47/48 | 40 | ** | ** |
| 28 | Do. .. ..      | 1523          | .. | 47/48 | 40 | ** | ** |
| 29 | Do. .. ..      | 1623          | .. | 47/48 | 40 | ** | ** |
| 30 | Do. .. ..      | 2023          | .. | 47/48 | 40 | ** | ** |
| 31 | Do. .. ..      | 2123          | .. | 47/48 | 40 | ** | ** |
| 32 | Do. .. ..      | 2223          | .. | 47/48 | 40 | ** | ** |
| 33 | Do. .. ..      | 2423          | .. | 47/48 | 40 | ** | ** |
| 34 | Do. .. ..      | 2523          | .. | 47/48 | 40 | ** | ** |
| 35 | Do. .. ..      | 2623          | .. | 47/48 | 40 | ** | ** |
| 36 | Do. .. ..      | 2723          | .. | 47/48 | 40 | ** | ** |
| 37 | Do. .. ..      | 1023          | .. | 47/48 | 40 | ** | ** |
| 38 | Do. .. ..      | 1825          | .. | 47/48 | 40 | ** | ** |
| 39 | Do. .. ..      | Victory       | .. | 47/48 | 40 | ** | ** |
| 40 | Do. .. ..      | 18250         | .. | 47/48 | 40 | ** | ** |
| 41 | Do. .. ..      | 16830         | .. | 43/44 | 40 | ** | ** |
| 42 | Do. .. ..      | 1764          | .. | 47/48 | 40 | ** | ** |
| 43 | Do. .. ..      | 1485          | .. | 47/48 | 40 | ** | ** |
| 44 | Do. .. ..      | 31            | .. | 47/48 | 40 | ** | ** |
| 45 | Do. .. ..      | F3512         | .. | 47/48 | 40 | ** | ** |
| 46 | Do. .. ..      | 17992         | .. | 43/44 | 40 | ** | ** |
| 47 | Do. .. ..      | 14851         | .. | 47/48 | 40 | ** | ** |
|    |                | Olympic       |    |       |    |    |    |
| 48 | Do. .. ..      | 14097 A to Z  | .. | 47/48 | 40 | ** | ** |
| 49 | Do. .. ..      | 1850 A to Z   | .. | 47/48 | 40 | ** | ** |
| 50 | Do. .. ..      | 17996 A to Z  | .. | 47/48 | 40 | ** | ** |
| 51 | Do. .. ..      | 14098 A to Z  | .. | 47/48 | 40 | ** | ** |
| 52 | Do. .. ..      | 17997 A to Z  | .. | 47/48 | 40 | ** | ** |
| 53 | Do. .. ..      | 1409 AA to ZZ | .. | 47/48 | 40 | ** | ** |

## SUTLEJ COTTON MILLS, LTD.

TEXMARK No. 508

Mills : Okara (N. W. R.), Punjab  
Agents : M/s. Birla Bros., Ltd., Okara

|                |      |    |    |    |    |    |
|----------------|------|----|----|----|----|----|
| Tapestry .. .. | 7726 | .. | 49 | 20 | ** | ** |
|----------------|------|----|----|----|----|----|

\*\* Exempted from Price stamping

M./S. THE VISHNU COTTON MILLS, LTD.  
 TEXMARK No. 260  
 Mills : Station Road, Sholapur  
 Agents : The Bombay Co., Ltd., 9, Wallace Street, Fort, Bombay

| 1  | 2        | 3        | 4 | 5     | 6    | 7         | 8         |
|----|----------|----------|---|-------|------|-----------|-----------|
|    |          |          |   | Ins.  | Yds. | Rs. A. P. | Rs. A. P. |
| 1  | Tapestry | VS. 926  |   | 49/50 | 20   | **        | **        |
| 2  | Do.      | VS. 1533 |   | 48    | 20   | **        | **        |
| 3  | Do.      | VS. 1564 |   | 49    | 20   | **        | **        |
| 4  | Do.      | VS. 739  |   | 49    | 30   | **        | **        |
| 5  | Do.      | VS. 1562 |   | 48    | 20   | **        | **        |
| 6  | Do.      | VS. 117  |   | 48    | 20   | **        | **        |
| 7  | Do.      | VS. 1025 |   | 49/50 | 20   | **        | **        |
| 8  | Do.      | VS. 1566 |   | 49    | 20   | **        | **        |
| 9  | Do.      | VS. 1567 |   | 49    | 30   | **        | **        |
| 10 | Do.      | VS. 1536 |   | 48    | 30   | **        | **        |
| 11 | Do.      | VS. 1531 |   | 48/49 | 30   | **        | **        |
| 12 | Do.      | VS. 1535 |   | 48    | 30   | **        | **        |
| 13 | Do.      | VS. 1561 |   | 48    | 30   | **        | **        |
| 14 | Do.      | VS. 1570 |   | 36    | 30   | **        | **        |
| 15 | Do.      | VS. 1569 |   | 36    | 30   | **        | **        |
| 16 | Do.      | VS. 1568 |   | 36    | 30   | **        | **        |
| 17 | Do.      | VS. 1563 |   | 48    | 30   | **        | **        |
| 18 | Do.      | VS. 1532 |   | 48/49 | 30   | **        | **        |
| 19 | Do.      | VS. 1534 |   | 48    | 30   | **        | **        |
| 20 | Do.      | VS. 1565 |   | 49    | 20   | **        | **        |

\*\* Exempted from price stamping

Bombay, 24th June 1944

No. T. C. (4) 5/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following amendments shall be made to the Notification of the Textile Commissioner No. T. C. (4) 4/44, dated the 25th May 1944, namely :—

In the Schedule to the said notification—

(1) in the list of Mills, after serial No. 11, the following entries shall be inserted under the columns, Serial No.,

Texmark No., Name of the Mill and Location respectively :—

" 12 8 The Coorla Spg. & Wvg. Co. Ltd., Bombay.  
 " 13 58 The Swadeshi Mills Co. Ltd., Bombay".  
 (2) after item 9 under "M/s. Jiyajocrao Cotton Mills, Ltd., Texmark No. 313", the following items shall be inserted under columns 1 to 8 thereof, namely :—

|      |     |            |                |    |    |    |    |
|------|-----|------------|----------------|----|----|----|----|
| " 10 | do. | S. No. 529 | T. P. 52       | 48 | 24 | ** | ** |
| 11   | do. | S. No. 530 | T. P. 60       | 50 | 24 | ** | ** |
| 12   | do. | S. No. 531 | T. P. 61       | 49 | 24 | ** | ** |
| 13   | do. | S. No. 532 | T. P. 62       | 50 | 24 | ** | ** |
| 14   | do. | S. No. 527 | Chandrakala 52 | 24 | 24 | ** | ** |

(3) after M/s. The Vishnu Cotton Mills, Ltd., the following shall be inserted, namely :—

THE COORLA SPG. & WVG. Co., LTD.

TEXMARK No. 8

Mills : Kurla, Bombay Suburban Dist.

Agents : Cowasjee Jehangir & Co., Ltd., Ready Money Mansion, Churchgate Street, Fort, Bombay

| Serial No. | Trade Description of Cloth | Marks under which it is sold |            | Dimensions in which sold |                              | Maximum price per piece or single as shown |        |
|------------|----------------------------|------------------------------|------------|--------------------------|------------------------------|--|--------|
|            |                            | Trade Number                 | Trade Mark | Width                    | Length per piece (or single) | Ex-Mill                                    | Retail |
| 1          | Tapestry                   | 312                          |            | 44                       | 30                           | **   | **     |

THE SWADESHI MILLS Co. LTD.

TEXMARK No. 58

Mills : Kurla, Bombay Suburban Dist.

Managing Agents : Tata Sons, Ltd., Bombay House, Bruce St., Fort, Bombay.

|   |          |         |             |    |    |    |    |
|---|----------|---------|-------------|----|----|----|----|
| 1 | Tapestry | S. 1916 | Kamal Chhap | 48 | 30 | ** | ** |
| 2 | Do.      | S. 1929 | Do.         | 48 | 30 | ** | ** |
| 3 | Do.      | S. 1877 | Do.         | 48 | 30 | ** | ** |
| 4 | Do.      | S. 1893 | Do.         | 48 | 30 | ** | ** |
| 5 | Do.      | S. 1886 | Do.         | 48 | 30 | ** | ** |
| 6 | Do.      | S. 1888 | Do.         | 48 | 30 | ** | ** |
| 7 | Do.      | S. 1925 | Do.         | 48 | 30 | ** | ** |
| 8 | Do.      | 22111   | Do.         | 48 | 30 | ** | ** |

\*\* Exempted from price stamping.

New Delhi, 8th July 1944

No. T. C. (4) 6/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order 1943, I hereby direct that the following further amendments shall be made in the notification of the Textile Commissioner No. T. C. (4) 4/44, dated the 25th May 1944, namely :—

In the Schedule to the said notification—

(1) after item 19, under "M/s. The Central India Spg., Wvg. & Mfg. Co., Ltd., Texmark No. 357" the following items shall be inserted under columns 1 to 8 thereof, namely :—

|      |          |       |    |    |    |    |    |
|------|----------|-------|----|----|----|----|----|
| " 20 | Tapestry | CL233 | .. | 48 | 40 | ** | ** |
| 21   | "        | JU101 | .. | 48 | 20 | ** | ** |
| 22   | "        | JU232 | .. | 35 | 30 | ** | ** |
| 23   | "        | JU233 | .. | 45 | 40 | ** | ** |
| 24   | "        | JU237 | .. | 48 | 30 | ** | ** |

|    |          |       |    |    |    |    |    |
|----|----------|-------|----|----|----|----|----|
| 25 | Tapestry | JU235 | .. | 44 | 40 | ** | ** |
| 26 | "        | JU239 | .. | 48 | 30 | ** | ** |
| 27 | "        | JU240 | .. | 35 | 30 | ** | ** |
| 28 | "        | JU238 | .. | 48 | 30 | ** | ** |
| 29 | "        | CL4   | .. | 48 | 40 | ** | ** |
| 30 | "        | CL4A  | .. | 48 | 40 | ** | ** |
| 31 | "        | CL5A  | .. | 48 | 40 | ** | ** |

\*\* Exempted from price stamping.

(2) after item 53, under "The Simplex Mills Co., Ltd. Texmark No. 55", the following item shall be inserted under columns 1 to 8 thereof, namely :—

|      |          |       |        |    |    |    |    |    |
|------|----------|-------|--------|----|----|----|----|----|
| " 54 | Tapestry | 17995 | A to Z | .. | 43 | 40 | ** | ** |
| 55   | "        | 17998 | A to Z | .. | 43 | 40 | ** | ** |

\*\* Exempted from price stamping.



Bombay, 29th July 1944

No. T. C. (4) 7/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made in the notification of the Textile Commissioner No. T. C. (4) 4/44, dated the 25th May 1944, namely:—

In the Schedule to the said notification—

**M/S. ABDUL SAMAD HAJILAL MUHAMMED WEAVING FACTORY**

TEXMARK No. 201

Mills : Islamabad, Bhiwandi, District Thana

Agents : Khan Saheb Abdul Samad Haji Lal Muhammed

Mill premises

(1) in the list of Mills, after serial No. 13, the following entries shall be inserted under the columns, Serial No., Texmark No., Name of Mill and Location, respectively:—

" 14 201 Abdul Samad Haji Lal Muhammed Bhiwandi Wvg. Factory.  
15 288 The Vithaldas Ranchhoddas Wvg. Factory. "

16 319 Rajkumar Mills, Ltd Indore "

(2) after M/s. The Swadeshi Mills Co., Ltd., the following shall be inserted, namely:—

| Serial No. | Trade Description of Cloth | Marks under which it is sold |            | Dimensions in which sold |                              | Maximum price per piece or single as shown |    |        |     |    |    |
|------------|----------------------------|------------------------------|------------|--------------------------|------------------------------|--|----|--------|-----|----|----|
|            |                            | Trade Number                 | Trade Mark | Width                    | Length per piece (or single) | Ex-Mill                                    |    | Retail |     |    |    |
| 1          | 2                          | 3                            | 4          | 5                        | 6                            | 7  |    | 8      |     |    |    |
|            |                            |                              |            | Ins.                     | Yds.                         | Rs.  | A. | P.     | Rs. | A. | P. |
| 1          | Tapestry                   | 7011                         | Flag       | 46                       | 40                           | **   |    |        | **  |    |    |
| 2          | Do.                        | 7012                         | "          | 46                       | 40                           | **   |    |        | **  |    |    |
| 3          | Do.                        | 7013                         | "          | 46                       | 40                           | **   |    |        | **  |    |    |
| 4          | Do.                        | 7014                         | "          | 48                       | 40                           | **   |    |        | **  |    |    |
| 5          | Do.                        | 7015                         | "          | 49                       | 40                           | **   |    |        | **  |    |    |
| 6          | Do.                        | 7016                         | "          | 47                       | 40                           | **   |    |        | **  |    |    |
| 7          | Do.                        | 7017                         | "          | 47                       | 40                           | **   |    |        | **  |    |    |
| 8          | Do.                        | 7018                         | "          | 47                       | 40                           | **   |    |        | **  |    |    |
| 9          | Do.                        | 7019                         | "          | 47                       | 40                           | **   |    |        | **  |    |    |
| 10         | Do.                        | 7020                         | "          | 48                       | 40                           | **   |    |        | **  |    |    |
| 11         | Do.                        | 7021                         | "          | 46                       | 40                           | **   |    |        | **  |    |    |
| 12         | Do.                        | 7022                         | "          | 46                       | 40                           | **   |    |        | **  |    |    |

**M/S. THE VITHALDAS RANCHHODDAS WEAVING FACTORY**

TEXMARK No. 288

Mills : Yakub Road, Bhiwandi, District Thana

Agents : Karthandas V. Gokani, New Chawl, Bhiwandi

|   |          |    |   |    |    |    |  |  |    |  |  |
|---|----------|----|---|----|----|----|--|--|----|--|--|
| 1 | Tapestry | VR | " | 48 | 40 | ** |  |  | ** |  |  |
| 2 | Do.      | "  | " | 48 | 40 | ** |  |  | ** |  |  |
| 3 | Do.      | "  | " | 48 | 40 | ** |  |  | ** |  |  |
| 4 | Do.      | "  | " | 48 | 40 | ** |  |  | ** |  |  |
| 5 | Do.      | "  | " | 48 | 40 | ** |  |  | ** |  |  |

**M/S. THE RAJKUMAR MILLS, LTD.**

TEXMARK No. 319

Mills : Shilnath Camp Road, Indore

Agents ; Sir Sarupchand Huckamchand & Co.—Mill premises

| Serial No. | Trade Description of Cloth | Marks under which it is sold |             | Dimensions in which sold |                              | Maximum price per piece or single as shown |    |        |     |     |       |
|------------|----------------------------|------------------------------|-------------|--------------------------|------------------------------|--|----|--------|-----|-----|-------|
|            |                            | Trade Number                 | Trade Marks | Width                    | Length per piece (or single) | Ex-Mill                                    |    | Retail |     | Per |       |
| 1          | 2                          | 3                            | 4           | 5                        | 6                            | 7  |    | 8      |     | 9   |       |
|            |                            |                              |             | Ins.                     | Yds.                         | Rs.  | A. | P.     | Rs. | A.  | P.    |
| 1          | Tapestry                   | Jawahar No. 1                | "           | 48                       | 20                           | **   |    |        | **  |     | Piece |
| 2          | Do.                        | Sir Seth R.K.                | "           | 44                       | 20                           | **   |    |        | **  |     | "     |
| 3          | Do.                        | Sir Seth                     | "           | 42                       | 20                           | **   |    |        | **  |     | "     |
| 4          | Do.                        | " 48 x 12 "                  | "           | 44                       | 20                           | **   |    |        | **  |     | "     |
| 5          | Do.                        | Kismet                       | "           | 50                       | 20                           | **   |    |        | **  |     | "     |
| 6          | Do.                        | Peacock No. 1                | "           | 50                       | 20                           | **   |    |        | **  |     | "     |
| 7          | Do.                        | Vasant                       | "           | 48                       | 20                           | **   |    |        | **  |     | "     |
| 8          | Do.                        | Peacock                      | "           | 48                       | 20                           | **   |    |        | **  |     | "     |
| 9          | Do.                        | Jawahar No. 2                | "           | 50                       | 20                           | **   |    |        | **  |     | "     |
| 10         | Do.                        | Himalaya                     | "           | 48                       | 20                           | **   |    |        | **  |     | "     |
| 11         | Do.                        | " 48 x 8 3/4 "               | "           | 46                       | 20                           | **   |    |        | **  |     | "     |
| 12         | Do.                        | Chitraklekha                 | "           | 40                       | 20                           | **   |    |        | **  |     | "     |
| 13         | Do.                        | " 48 x 7 1/4 "               | "           | 46                       | 20                           | **   |    |        | **  |     | "     |
| 14         | Do.                        | Santinagar                   | "           | 48                       | 20                           | **   |    |        | **  |     | "     |
| 15         | Do.                        | Peacock No. 2                | "           | 48                       | 20                           | **   |    |        | **  |     | "     |
| 16         | Do.                        | Maharaja                     | "           | 40                       | 20                           | **   |    |        | **  |     | "     |
| 17         | Do.                        | Raoraja                      | "           | 48                       | 20                           | **   |    |        | **  |     | "     |
| 18         | Do.                        | Jiwan Jyoti                  | "           | 50                       | 20                           | **   |    |        | **  |     | "     |
| 19         | Do.                        | Rajendra                     | "           | 46                       | 20                           | **   |    |        | **  |     | "     |
| 20         | Do.                        | Ruplekha                     | "           | 44                       | 20                           | **   |    |        | **  |     | "     |
| 21         | Do.                        | Sadhana                      | "           | 42                       | 20                           | **   |    |        | **  |     | "     |
| 22         | Do.                        | Silk Raoraja                 | "           | 50                       | 20                           | **   |    |        | **  |     | "     |
| 23         | Do.                        | Silk Peacock No. 1           | "           | 50                       | 20                           | **   |    |        | **  |     | "     |
| 24         | Do.                        | Silk Peacock No. 2           | "           | 48                       | 20                           | **   |    |        | **  |     | "     |
| 25         | Do.                        | Silk Himalaya                | "           | 46                       | 20                           | **   |    |        | **  |     | "     |
| 26         | Do.                        | Silk 48 x 9 1/2              | "           | 42                       | 20                           | **   |    |        | **  |     | "     |
| 27         | Do.                        | Silk Sir Seth R.K.           | "           | 46                       | 20                           | **   |    |        | **  |     | "     |
| 28         | Do.                        | Silk 48 x 7 1/4              | "           | 46                       | 20                           | **   |    |        | **  |     | "     |

\*\*Exempted from price stamping

| 1  | 2   | 3  | 4  | 5            | 6    | 7         | 8         | 9  |       |
|----|-----|----|----|--------------|------|-----------|-----------|----|-------|
|    |     |    |    | Ins.         | Yds. | RS. A. P. | RS. A. P. |    |       |
| 29 | Do. | .. | .. | Taranhar     | 48   | 20        | **        | ** | Piece |
| 30 | Do. | .. | .. | 48×13½       | 48   | 20        | **        | ** | "     |
| 31 | Do. | .. | .. | 1450         | 46   | 20        | **        | ** | "     |
| 32 | Do. | .. | .. | 48×11½       | 46   | 20        | **        | ** | "     |
| 33 | Do. | .. | .. | 48×13½ R. K. | 46   | 20        | **        | ** | "     |
| 34 | Do. | .. | .. | 48×9½        | 44   | 20        | **        | ** | "     |

\*\*Exempted from price stamping

M. K. VELLODI  
Textile Commissioner

The 3rd October 1944

No. 17232-S.T.—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor  
B. MUKERJI  
Secretary to Government

New Delhi, 26th August 1944

No. 67-C.W.(41)/43—In pursuance of sub-clause (7) of clause 4 of the Cloth and Yarn (Export Control) Order, 1944, the Central Government is pleased to exempt from the provisions of sub-clause (5) any cloth or yarn, not covered by the exemptions granted under notification No. 67-C.W.(41)/43, dated the 29th July 1944, up to a quantity equal to the export quota granted to the exporter for the quarter April to June 1944, provided that the exporter satisfies the Export Trade Controller—

(1) that a contract had been entered into with the overseas importer before the 8th July 1944 for the export of the goods, and

(2) that the exporter had purchased or contracted to purchase the goods before the 8th July 1944.

Y. N. SUKTHANKAR

Joint Secy. to the Govt. of India

The 3rd October 1944

No. 17234-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
B. MUKERJI  
Secretary to Government

New Delhi, 9th September 1944

No. F. 198(20) AP/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Consumer Goods (Control of Distribution) Order, 1944, namely:—

In clause 5 of the said Order, after the word "instructions" the words "to any importer or producer or approved dealer" and after the words "and the importer or producer" the words "or approved dealer" shall be inserted.

R. A. MAHAMADI

Deputy Secy. to the Govt. of India

The 4th October 1944

No. 17309-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
B. MUKERJI  
Secretary to Government

New Delhi, 29th July 1944

No. 265-TA/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth Movements Control Order, 1943, namely:—

In the said Order—

(i) in clause 3, the words "consignment of" shall be omitted;

(ii) in the proviso to clause 3, for the words "one and a half maunds", the words "twenty pounds" shall be substituted;

(iii) after clause 5, the following clause shall be inserted, namely:—

"6. A court trying any contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any goods in respect of which it is satisfied that this Order has been contravened shall be forfeited to His Majesty".

H. AHMED

Deputy Secy. to the Govt. of India

The 5th October 1944

No. 17380-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
B. MUKERJI  
Secretary to Government

Bombay, 16th September 1944

No. 1/2(97)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of Swiss Razor Blades specified in the schedule below:—

| Description         | Importers issue price | Wholesale selling price | Retail selling price |
|---------------------|-----------------------|-------------------------|----------------------|
|                     | Rs. A. P.             | Rs. A. P.               | Rs. A. P.            |
| Swiss Razor Blades. | 0 7 0                 | 0 8 0                   | 0 9 0                |
|                     | per packet of ten     | per packet of ten.      | per packet of ten    |

Bombay, 30th September 1944

No. 1/2(103)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(26)/44-CG(CS), dated the 4th April 1944, the Central Government is pleased to fix as follows, the maximum prices which may be charged by a dealer or producer in respect of the brands of cigarettes specified below: Provided that where cigarettes are subject to any local or provincial taxation, the dealers of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax.

(a) Brands of Messrs. The Golden Tobacco Company, Bombay—

| "REFYL"                 |                              |
|-------------------------|------------------------------|
| Wholesale price         | Retail selling price         |
| Rs. A. P.               | Rs. A. P.                    |
| 18 12 0                 | 0 3 6                        |
| per thousand cigarettes | per packet of ten cigarettes |

(b) Brands of Messrs. M. James Caterbury & Co.—

| Brands                   | Wholesale price f.o.r. retailers' destination | Consumers' price.       |
|--------------------------|---|-------------------------|
|                          | Rs. A. P.                                     | Rs. A. P.               |
| Mohawk 20's              | 23 12 0                                       | 0 9 0 per packet of 20. |
| Astor Deluxe (50's)      | 21 6 0  | 1 2 6 per tin of 50.    |
| Astor Deluxe (10's)      | 18 7 0  | 0 3 6 per packet of 10. |
| G. V. 50's               | 18 3 9  | 1 0 0 per tin of 50     |
| G. V. 10's               | 16 11 0                                       | 0 3 0 per packet of 10. |
| Army Special 50's        | 13 5 6  | 0 12 0 per tin of 50.   |
| Army Special 10's        | 12 13 9                                       | 0 2 6 per packet of 10. |
| Astor Deluxe (Mag.) 50's | 24 4 0  | 1 6 0 per tin of 50.    |
| Astor Deluxe (Mag.) 10's | 23 0 0  | 0 4 0 per packet of 10. |

(c) Brands of Messrs. Vazir Sultan Tobacco, Ltd. [Hyderabad (Deccan)]—

| Retail price   |                   |
|----------------|-------------------|
|                | Rs. A. P.         |
| "Char Minar"   | 0 1 3             |
| "Shahi-Deccan" | 0 1 3             |
|                | per packet of 10. |
|                | Ditto             |

Bombay, 30th September 1944

No. 1/2(36)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. S/3/29/44, dated the 21st March 1944, namely :—

In the said notification, for the figures and words "Rs. 2-0-0 tin of 50" against the entry "Carlton's Special Magnams" the following shall be substituted, namely :—

Rs. a. p.  
" 0 6 0 per packet of 10  
33 8 0 per 1,000 (wholesale price) "

C. C. DESAI

Joint Secy. to the Govt. of India

New Delhi, 21st August 1944

No. 90-C-(43)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix the maximum retail price of all brass utensils other than those covered by the Brass Utensils (Control) Order, 1944, to be Rs. 2-9-0 per lb.

J. D. KAPADIA

Dy. Secy. to the Govt. of India

New Delhi, 22nd August 1944

No. 21 (2)-G. C./44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of all previous notifications of the Government of India in the Industries and Civil Supplies Department on the subject the Central Government is pleased to fix in respect of the Leather and tanned hides specified below the maximum prices which may be charged by a dealer or producer :—

1. Ceiling prices of all vegetable pit tanned buffalo leather other than those known as E. I. tanned buffalo calves under 4 lbs. per skin to be charged by a Controlled Tannery ex-their premises.

| 1  | Price per lb. | Additional charges allowed per lb. up to 30th September 1944 |           |
|--|---------------|--|-----------|
|  |               | 2  | 3         |
|  | Rs. a. p.     | Rs. a. p.  | Rs. a. p. |
| (i) *Buffalo Crust Sole Leather, Light and Medium (includes kattais or buffalo calves other than the variety mentioned above), Grade II.   | 0 15 11       | 0 0 3  | 0 0 3     |
| (ii) *Buffalo Rolled Sole Leather, Light and Medium (includes kattais or buffalo calves other than the variety mentioned above), Grade II. | 1 0 8         | 0 0 3  | 0 0 3     |
| (iii) *Buffalo Crust Sole Leather, Heavy, Grade II.  | 1 1 10        | 0 0 5  | 0 0 5     |
| (iv) *Buffalo Rolled Sole Leather, Heavy, Grade II.  | 1 2 7         | 0 0 5  | 0 0 5     |
| (v) *Buffalo Crust Sole Leather, Light and Medium (includes kattais or buffalo calves other than the variety mentioned above), Grade I.    | 1 3 0         | 0 0 5  | 0 0 5     |
| (vi) *Buffalo Rolled Sole Leather, Light and Medium (includes kattais or buffalo calves other than the variety mentioned above), Grade I.  | 1 3 8         | 0 0 6  | 0 0 6     |
| (vii) *Buffalo Crust Sole Leather, Heavy, Grade I.   | 1 6 6         | 0 0 10   | 0 0 10    |
| (viii) *Buffalo Rolled Sole Leather, Heavy, Grade I.   | 1 7 2         | 0 0 11   | 0 0 11    |
| (ix) *Buffalo Crust Super Sole Leather (Harness Selection), Light and Medium.  | 1 10 8        | 0 1 5  | 0 1 5     |
| (x) *Buffalo Rolled Super Sole Leather (Harness Selection), Light and Medium.  | 1 11 5        | 0 1 4  | 0 1 4     |
| (xi) *Buffalo Crust Super Sole Leather (Harness Selection), Heavy.   | 1 11 5        | 0 1 8  | 0 1 8     |
| (xii) *Buffalo Rolled Super Sole Leather (Harness Selection), Heavy.   | 1 12 2        | 0 1 7  | 0 1 7     |

NOTE—An additional charge not exceeding 2 annas per lb. may be made for dressed and/or dyed leather of these varieties over the price of crust leather of the corresponding variety.

\*Of standard quality as processed by the tanners under control of the Government of India.

2. Ceiling prices for all vegetable pit tanned buffalo leather other than those known as E. I. tanned buffalo calves under 4 lbs. per skin to be charged by tanneries other than those controlled by Government ex-their premises.

| 1   | Price per lb. | Additional charges allowed per lb. up to 30th September 1944 |           |
|---|---------------|--|-----------|
|   |               | 2  | 3         |
|   | Rs. a. p.     | Rs. a. p.  | Rs. a. p. |
| (i) Buffalo Crust Sole Leather, Light and Medium (includes kattais or buffalo calves other than the variety mentioned above).   | 0 15 11       | 0 0 3  | 0 0 3     |
| (ii) Buffalo Rolled Sole Leather, Light and Medium (includes kattais or buffalo calves other than the variety mentioned above). | 1 0 8         | 0 0 3  | 0 0 3     |
| (iii) Buffalo Crust Sole Leather, Heavy.  | 1 1 10        | 0 0 5  | 0 0 5     |
| (iv) Buffalo Rolled Sole Leather, Heavy.  | 1 2 7         | 0 0 5  | 0 0 5     |

NOTE—An additional charge not exceeding 2 annas per lb. may be made for dressed and/or dyed leather of these varieties over the price for crust leather of the corresponding variety.

3. Ceiling prices to be charged in respect of the following items by a producer of the store ex-producers' premises.

| 1  | Price per lb. | Additional charges allowed per lb. up to 30th September 1944 |           |
|--|---------------|--|-----------|
|  |               | 2  | 3         |
|  | Rs. a. p.     | Rs. a. p.  | Rs. a. p. |
| (i) **Pit Tanned Cow Leather (Other than E. I. Kips).      | 1 1 0         | Nil  | Nil       |
| (ii) **Bag Tanned Cow Leather                              | 0 14 6        | Nil  | Nil       |
| (iii) Bag Tanned Buffalo Leather                           | 1 0 6         | 0 0 3  | 0 0 3     |
| (iv) Vegetable Tanned Buffalo Crust Bellies and Shoulders. | 0 11 1        | Nil  | Nil       |
| (v) Vegetable Tanned Cow Crust Bellies and Shoulders.      | 0 9 9         | Nil  | Nil       |

NOTES—1. An additional charge not exceeding 2 annas per lb. may be made in respect of items (i), (ii), (iv) and (v) if supplied as dressed and/or dyed leather.

2. Item (iv) if sold after finishing as sole an extra price up to 9 pies per lb. over the crust leather price may be charged.

\*\*Of standard quality as processed by the bag tanners in India.

4. A dealer or retailer may for purposes of retail sales charge 12½ per cent more than the ceiling prices specified in paragraphs 1, 2 and 3 above.

H. AHMED

Dy. Secy. to the Govt. of India

Bombay, 14th September 1944

No. 1/2(105)/44-CG(CS).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby call upon all dealers in Vegetable Ghee wholesalers and retailers to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. F. 22(164)-AP/44, dated the 26th August 1944, subject to the following conditions :—

1. Prices shall be written legibly in English or in the local language of the district; and

2. The price list will be shown to any purchaser who makes enquiry about the correct selling prices.

Bombay, 18th September 1944

No. 1/2(106)/44-CG(CS).—In exercise of the powers conferred by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby direct that notification No. 1/2(62)/44-CG(CS), dated the 4th July 1944, directing exhibition of price-list of retail selling prices of bolts, nuts and rivets as fixed by the Central Government notification No. 1/2(52)/44-CG(CS), dated the 1st July 1944, shall be cancelled.

Bombay, 23rd September 1944

No. 1/2(107)/44-CG(CS).—In exercise of the powers conferred by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in Camphor Tablets to exhibit at a prominent place in the shop a price-list showing clearly the wholesale and retail selling prices of Camphor

tablets as fixed by the Central Government under notification No. 1/2(99)/44-CG(CS), dated the 23rd September 1944, subject to the following conditions:—

- (1) Prices shall be written in English or the local language of the district;
- (2) The price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Controller-General of Civil Supplies

Bombay, 23rd September 1944

No. 1/2(99)/44-CG(CS)—In exercise of the powers conferred by clause (c), sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices of Camphor Tablets of various sizes specified in the schedule below:—

| Serial No. | Description                         | Importer's selling price |     | Tablet manufacturers' selling price |      | Retail selling price for tablets |                    |
|------------|-------------------------------------|--------------------------|-----|-------------------------------------|------|----------------------------------|--------------------|
|            |                                     | Rs.                      | P.  | Rs.                                 | P.   | Rs.                              | P.                 |
| 1          | 1 lb. slab or as 3 × ¼ lb. slabs.   | 3                        | 7 0 | 5                                   | 4 0  | 6                                | 1 0 per lb.        |
| 2          | 1 oz., ½ oz., ¼ oz., ⅛ oz. tablets. | 3                        | 7 0 | 5                                   | 13 0 | 6                                | 11 0 per lb.       |
| 3          | 1/80 oz. and 1/28 oz. tablets.      | 3                        | 7 0 | 6                                   | 13 0 | 5                                | 14 0 per ¼ lb. tin |
| 4          | 1/60 oz. tablets                    | 3                        | 7 0 | 8                                   | 2 0  | 2                                | 6 0 per ¼ lb. tin  |

| Description      |    | Retail selling price for tablets loose |    |    |
|------------------|----|--|----|----|
|                  |    | Rs.                                    | A. | P. |
| 1 lb. slabs      | .. | 6                                      | 1  | 0  |
| ¼ lb. slabs      | .. | 2                                      | 1  | 0  |
| 1 oz. tablets    | .. | 0                                      | 7  | 0  |
| ½ oz. tablets    | .. | 0                                      | 4  | 0  |
| ¼ oz. tablets    | .. | 0                                      | 2  | 0  |
| ⅛ oz. tablets    | .. | 0                                      | 1  | 0  |
| 1/28 oz. tablets | .. | 0                                      | 0  | 4  |
| 1/80 oz. tablets | .. | 0                                      | 0  | 2  |
| 1/60 oz. tablets | .. | 0                                      | 0  | 1  |

C. C. DESAI

Joint Secy. to the Govt. of India

The 5th October 1944

No. 17381-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

B. MUKERJI

Secretary to Government

New Delhi, 23rd September 1944

No. F. 198 (13) AP/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Consumer Goods (Control of Distribution) Order, 1944, namely:—

In the Schedule annexed to the said Order, the entry "Typewriters and parts of typewriters" relating to item No. 20 shall be omitted.

R. A. MAHAMADI

Deputy Secy. to the Govt. of India

## LAW DEPARTMENT NOTIFICATIONS

The 5th October 1944

No. 3619-J.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor

C. G. NAIR

Secretary to Government

## REGISTRATION OF ACCOUNTANTS

New Delhi, 2nd September 1944

No. 12-A (1)/44—In pursuance of sub-rule (2) of rule 14 of the Auditor's Certificate Rules, 1932, it is hereby notified that in exercise of the powers conferred by clauses (a) and (b) of sub-rule (1) of the said rule, the Central Government has been pleased to remove the names of

the following gentlemen, with effect from the 1st July 1944 from the Registrar of Accountants:—

| Serial Numbers | Enrolment Numbers | Name  |
|----------------|-------------------|---|
| 1              | 85                | Chandabhoj, Kaikhosru Nusserwanjee, B.A., 11 Kor gunn Park, Poona.<br><i>Removed temporarily on receipt of request, under clause (a) of sub-rule (1) of rule 14.</i>                      |
| 2              | 885               | Applegate, Miss C. D., St. Peters Girls' High School, Khandala (Poona District).<br><i>Removed temporarily for non-payment of annual fee under clause (b) of sub-rule (1) of rule 14.</i> |
| 3              | 644               | Mirza, Jehangir Nadirshaw, G. D. A., 12-A, Esplanade Road, Camp, Aden.  |
| 4              | 959               | Oppenheim, Henry Rolf, A. C. A., C/o. M/S. A. F. Ferguson and Company, Allahabad Bank Buildings, Apollo Street, Bombay.   |

Y. N. SUKTHANKAR

Joint Secy. to the Govt. of India

The 11th October 1944

No. 3677-L.—The following ordinances, promulgated by the Governor-General, are hereby republished for general information.

By order of the Governor  
C. G. NAIR

Secretary to Government

New Delhi, 30th September 1944

ORDINANCE No. XLIV OF 1944

## AN ORDINANCE

further to amend the Indian Army Act, 1911

WHEREAS an emergency has arisen which makes it necessary to provide that certain provisions of the Indian Army Act, 1911 (VIII of 1911) shall have effect in relation to His Majesty's Burma Forces and persons subject to the Burma Army Act while any such Forces or persons are in India, and for that purpose further to amend the first-mentioned Act;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

**1. Short title and commencement**—(1) This Ordinance may be called the Indian Army (Third Amendment) Ordinance, 1944.

(2) It shall come into force at once.

**2. Insertion of new section 6B in Act VIII of 1911**—After section 6A of the Indian Army Act, 1911, the following section shall be inserted, namely:—

"6B. *Effect of Act in relation to Burma Forces in India*—So long as there are in India any of His Majesty's Burma Forces the following provisions of this Act, namely, sections 69, 70, 71, 84, 85, 91A, 103A, 107, 108, 108A, 109, 111A, 114, 118, 119, 120, 122, 123, 125 and 126B, shall have effect in all respects in relation to such Forces and to persons subject to the Burma Army Act and to things done in relation to such Forces and persons under the Burma Army Act as they have effect in relation to His Majesty's Indian Forces and to persons subject to this Act and to things done in relation to such Forces and persons under this Act:

Provided that, in having such effect as aforesaid,—

(a) in the said provisions the word "prescribed" shall be deemed to mean prescribed by rules made under the Burma Army Act, and

(b) in sub-section (1) of section 91A, for the words "Central Government or the Commander-in-Chief in India" the words "Governor of Burma" shall be deemed to be substituted".

WAVELL

Viceroy and Governor-General

New Delhi, 3rd October 1944

ORDINANCE No. XLV OF 1944

## AN ORDINANCE

to remove doubts as to the validity of certain notices under the Indian Income-tax Act, 1922, and the Excess Profits Tax Act, 1940.

WHEREAS an emergency has arisen which makes it necessary to remove doubts as to the validity of certain

notices under the Indian Income-tax Act, 1922 (XI of 1922) and the Excess Profits Tax Act, 1940 (XV of 1940) ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2) the Governor-General is pleased to make and promulgate the following Ordinance :—

**1. Short title, extent and commencement**—(1) This Ordinance may be called the Income-tax and Excess Profits Tax (Validity of Notices) Ordinance, 1944.

(2) It extends to the whole of British India, and applies also, within the Indian States and the tribal areas, in relation to the persons specified in sub-section (2) of section 1 of the Indian Income-tax Act, 1922 (XI of 1922).

(3) It shall come into force at once.

**2. Validity of certain notices**—For the removal of doubts it is hereby enacted that every notice published or issued, whether before or after the commencement of this Ordinance,—

(a) under sub-section (1) of section 22 of the Indian Income-tax Act, 1922 (XI of 1922), requiring a return to be furnished within sixty days from the date of the notice, or

(b) under sub-section (2) of the said section or under sub-section (1) of section 34 of the said Act, requiring a return to be furnished within thirty days of the receipt of the notice, or

(c) under sub-section (1) of section 13 of the Excess Profits Tax Act, 1940 (XV of 1940), requiring a return to be furnished within sixty days from the date of the service of the notice, or

(d) under section 15 of the last-mentioned Act, requiring a return to be furnished within sixty days of the receipt of the notice, shall, notwithstanding any judgment or order of any Court, Appellate Tribunal or Income-tax authority to the contrary and whether or not any specified date on or before which the return is to be furnished is or has been given in the notice as an alternative, be deemed to give or have given a period of notice in full compliance with law, and no such notice shall be called in question or be deemed to be, or at

any time to have been, invalid for any purpose whatsoever (including any proceedings, criminal or otherwise, instituted whether before or after the commencement of this Ordinance, under, or for a contravention of, any of the provisions of either of the above-mentioned Acts) on the ground merely that a period insufficient in law within which to carry out the requirements of the notice has been specified therein.

WAVELL  
*Viceroy and Governor-General*